

Minutes of the Meeting No. 17/15 scheduled on 25.2.2015 (actually held on 5.3.2015) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt. Of C&PC (PC Div), Shastri Bhavan, New Delhi.
3. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. Of C&PC (Chem Div), Shastri Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.16 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-169 (1) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/799/AM13/DES-IV RLA F.No. 34/24/040/177/AM13 Lic.No.3410035452 Dated 6.11.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 7/83 dated 15.05.2013, as under:-

Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 (2) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/688/AM13/DES-IV RLA F.No. 34/24/040/152/AM13 Lic.No.3410035274 Dated 3.10.2012
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Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 44/83 dated 30.01.2013, as under:-

Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 (3) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/685/AM13/DES-IV RLA F.No. 34/24/040/141/AM13 Lic.No.3410035273 Dated 3.10.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 44/83 dated 30.01.2013, as under:-

Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 (4) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/797/AM13/DES-IV RLA F.No. 34/24/040/175/AM13 Lic.No.3410035451 Dated 6.11.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 7/83 dated 15.05.2013, as under:-

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Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
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Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 (5) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/486/AM13/DES-IV RLA F.No. 34/24/040/097/AM13 Lic.No.3410035126 Dated 12.09.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 34/83 dated 21.11.2012, as under:-

Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 (6) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Rubamin Ltd, Vadodara 1) F.No.01/83/50/093/AM12/DES-IV RLA F.No. 34/24/040/311/AM11 Lic.No.3410029526 Dated 7.03.2011
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No.14010/46/2011-Ch.II dated 4.9.2013, Committee decided to enhance the quantity of import item "Zinc Ash" for export of "Zinc Oxide" without any other change in the decision taken by NC in its Meeting No. 34/83 dated 21.11.2012, as under:-

Import Item

From	To
Zinc Ash – 0.892 Kg	Zinc Ash – 1.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (1) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/544/AM12/DES-IV RLA F.No. 05/23/040/203/AM12 Lic.No.0510301008 Dated 02.09.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (2) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/701/AM13/DES-IV RLA F.No. 05/23/040/328/AM13 Lic.No.0510339023 Dated 16.11.2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (PC Division) vide their U.O.No.46011/30/2011-PC.II dated 2.12.2014, Committee decided to correct the quantity of Export item and import item, without any other change in the decision taken by NC in its Meeting No. 41/83 dated 9.01.2013, as under:-

Export Item

From	To
Aromatic Solvent Naptha Kesol 200 – 0.59 MT	Aromatic Solvent Naptha Kesol 200 – 1 MT

Import Item

From	To
Heavy Aromatics – 1 MT	Heavy Aromatics – 1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (3) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/869/AM13/DES-IV RLA F.No. 05/23/040/378/AM13 Lic.No.0510341158 Dated 18.12.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (4) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/776/AM13/DES-IV RLA F.No. 05/23/040/342/AM13 Lic.No.0510339570 Dated 27.11.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (5) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/048/AM13/DES-IV RLA F.No. 05/23/040/481/AM12 Lic.No.0510319550 Dated 06.03.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (6) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/038/AM13/DES-IV RLA F.No. 05/23/040/525/AM12 Lic.No.0510320962 Dated 26.03.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 (7) NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Kandla Energy and Chemicals Ltd, New Delhi 1) F.No.01/83/50/465/AM13/DES-IV RLA F.No. 05/23/040/168/AM13 Lic.No.0510331890 Dated 14.08.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 175	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-171 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Lalitha Chem Ind. (P) Ltd, 1) F.No.01/83/50/1073/AM08/DES-IV RLA F.No. 03/95/040/1528/AM07 Lic.No.0310441034 Dated 28.08.2007
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The Committee considered the case as per agenda . The representative of the Deptt. Of C&PC(Chem Div), present in the meeting, recommended that Export Item and Import Item may be rectified in accordance with the export and import items as mentioned in AA Lic.No.0310441034 Dated 28.08.2007. Accordingly, Committee decided to correct the description of export & import item, without any other change in the decision taken by NC in its Meeting No. 42/83 dated 23.01.2008, as under:-

Export Item

From	To
Lubricating Compound Containing : i) Stearic Acid 70% $\pm$ 2%) ii) Impact Modifier (MBS Copolymer (30% $\pm$ 1%)	Processing Aid Acrylic Impact Modifier MBS/Acrylic Mixture Containing Acrylic Processing Aid 30% Impact Modifier Acrylic / MBS 70%

Import Item

From	To
1. Stearic Acid (Stearic Acid 50 + 10% (Stearic Acid + Palmitic acid content 90% min.) 2. Impact Modifier (MBS)	1. Impact Modifier (MBS Copolymer) 2. Processing Aid Acrylic Copolymer

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No M-172 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Lalitha Chem Ind. (P) Ltd, 1) F.No.01/83/50/508/AM08/DES-IV RLA F.No. 03/95/040/096/AM09 Lic.No.0310477114 Dated 2.07.2008
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The Committee considered the case as per agenda . The representative of the Deptt. Of C&PC(Chem Div), present in the meeting, recommended that Export Item and Import Item may be rectified in accordance with the export and import items as mentioned in AA Lic.No.0310441034 Dated 28.08.2007. Accordingly, Committee decided to correct the description of export & import item, without any other change in the decision taken by NC in its Meeting No. 16/83 dated 16.07.2008, as under:-

Export Item

From	To
Lubricating Compound Containing : i) Stearic Acid 70% $\pm$ 2%) ii) Impact Modifier (MBS Copolymer (30% $\pm$ 1%)	Lubricant Compound Containing 70% Stearic acid and 30% Impact Modifier (MBS Copolymer)

Import-Item

From	To
1. Stearic Acid (Stearic Acid 50 + 10% (Stearic Acid + Palmitic acid content 90% min.)	1 Stearic Acid
2. Impact Modifier (MBS)	2. Impact Modifier

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-173 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Vikash Globalone Ltd, N. Delhi F.No. 01/83/50/775/AM13/DES-IV RLA : 05/24/040/335/AM13 Lic No. 0510341304 dated 20.12.2012
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. Of C&PC(PC Div). The case is re-listed for 26-3-2015.

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Case No M-174 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Indokem Ltd, F.No. 01/82/50/1397/AM06/DES-IV RLA : 03/94/040/1235/AM06 Lic No. 0310367222 dated 16.02.2006
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. Of C&PC(PC Div). The case is re-listed for 26-3-2015.

Case No M-175 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Thomson Press (I) Ltd, F.No. 01/83/50/1908/AM08/DES-IV RLA : 05/24/040/74/AM08 Lic No. 0510203787 dated 17.05.2007
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The Committee considered the case as per agenda. The Committee observed that as per SION A-1569, for export of Single / Multi Colour Printed Books, printing ink 10 gram per Kg of export is allowed. Earlier, for the same product NC has allowed 10 gram of printing ink per Kg of export. Committee noted that in the instant case there may be typographical error in DIPP recommendation dated 22.05.2012, recommending 1 gm of printing ink per Kg of export product.

Now , the DIPP vide their letter No. 7/102/2013-TSW dated 26.2.2016, has recommended printing ink 10 grams per Kg of paper used in export item (subject to 2% Fob value of export) and accordingly the Norms Committee have approved the amendment in earlier norms for regularisation purpose only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-176 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Hitaishi Kk Mfg. Co. (P) Ltd, Kolkata F.No. 01/87/50/773/AM12/DES-IV RLA : 02/24/040/138/AM12 Lic No. 0210172023 dated 6.01.2012
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The Committee considered the case as per agenda. The Committee decided to there is no scope for enhancement of quantity of import. The Committee decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

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Case No M-177 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Rhodia Speciality Chemicals (I) Ltd, Mumbai F.No. 01/83/50/768/AM13/DES-IV RLA : 03/95/040/631/AM13 Lic No. 0310620742 dated 29.06.2011
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The Committee considered the case as per agenda. The Committee decided to there is no scope for enhancement of quantity of import. The Committee decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-178 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Reliance inds. Ltd, Mumbai F.No. 01/83/50/943/AM12/DES-IV RLA : 03/95/040/943/AM12
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The Committee considered the case as per agenda. The Committee noted that the firm applied for amendment in ratification of norms against the following advance authorizations given below and clarified that the quantity of export product applied is on the basis of neat catalyst:

S.No.	Advance Authorization No.	Item to be exported	Quantity to be exported
1.	0310583580 dated 14.7.2010	Catalytic preparations viz Magnesium	126.80 MT
2.	0310685722 dated 12.03.2012	Dichloride Supported Titanium Catalyst	126.80 MT
3.	0310720590 dated 14.01.2013	containing Catalyst 39.4% min. Mineral oil	253.60 MT
4.	0310662425 dated 31.10.2011	60%	126.80 MT

S.No. 1,2 & 3 applications in the table above corresponds to the following adhov norms.

Item of Export	Quantity	Item of Import	Quantity
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content 39.40% min. Mineral Oil content – 60%	1 kg	1. Magnesium Powder	0.081 kg
		2. Ethanol (Denatured)	0.405 Kg
		3. Iodine	0.0019 Kg
		4. Titanium Tetrachloride	2.215 Kg
		5. Ethyl Benzoate	0.160 kg
		6. Benzoyl Chloride	0.045 Kg
		7. Chlorobenzene	0.821 Kg
		8. C5 Solvent/ Isopentane	1.191 kg
		9. Mineral Oil	0.606 Kg

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The norms of advance authorization at Serial No.4 is approved as under:-

Item of Export	Quantity	Item of Import	Quantity
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content 39.40% min. Mineral Oil content – 60%	1 kg	1. Magnesium Ethoxide	0.355 kg
		2. Titanium Tetrachloride	2.017 Kg
		3. Ethyl Benzoate	0.0154 Kg
		4. Benzoyl Chloride	0.043 Kg
		5. Chlorobenzene	0.775 Kg
		6. C5 Solvent/ Isopentane	1.072 Kg
		7. Mineral Oil	0.606 Kg

Since, the quantity of import items applied is on the basis of neat catalyst, the import quantities of raw materials may be worked out by multiplying the above approved norms by Norms Committee with gross weight of the export product, whichever is less as compared to the quantity of inputs applied for import.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-179 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Sriram Componds (P) Ltd, Noida 1) F.No. 01/83/50/896/AM10/DES-IV RLA : 05/24/040/471/AM09 Lic No. 0510258301 dated 11.02.2010
	2) F.No. 01/83/50/343/AM08/DES-IV RLA : 05/24/040/113/AM08 Lic No. 0510203713 dated 16.05.2007
	3) F.No. 01/83/50/511/AM08/DES-IV RLA : 05/24/040/193/AM08 Lic No. 0510204786 dated 12.06.2007
	4) F.No. 01/83/50/539/AM10/DES-IV RLA : 05/24/040/570/AM09 Lic No. 0510250171 dated 1.10.2009

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.12.2014 to be issued by DIPP . The case is re-listed for 26.3.2015.

Case No M-180 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Sabero Organics Gujarat Ltd, 1) F.No. 01/83/50/890/AM13/DES-IV RLA : 03/95/040/743/AM13 Lic No. 0310720296 dated 10.1.2013
	1) F.No. 01/83/50/891/AM13/DES-IV


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	RLA : 03/95/040/621/AM13 Lic No. 0310720301 dated 10.1.2013
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. Of C&PC(Chem Div). The case is re-listed for 26-3-2015.

Case No M-181 NC No.17/15 Dated 25.2.2015 (held on 5.2.2015)	M/s Sudarshan Chemical Inds. Ltd, Pune 1) F.No. 01/83/50/657/AM13/DES-IV RLA : 31/83/040/109/AM13 Lic No. 3110055879 dated 25.09.2012
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. Of C&PC(Chem Div). The case is re-listed for 26-3-2015.

Case No M-182 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Lalitha Chem Inds. (P) Ltd, Thane 1) F.No.01/83/50/478/AM05/DES-IV RLA F.No. 03/24/040/1612/AM04 Lic.No.0310268865 Dated 17.05.2004
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/70/2008-PC. II dated 10.12.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acrylic Processing AID (DBTO)	1 Kg	1. Processing Aid (Acrylic Based)	0.816 Kg
		2. Dibutyl Tin Oxide (DBTO)	0.204 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-183 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Dorf Ketel Chemicals (I) Pvt. Ltd, Mumbai 1) F.No.01/83/50/14/AM14/DES-IV RLA F.No. 03/94/040/00964/AM13 Lic.No.0310724203 Dated 14.02.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/176/2011-Ch. II dated 4.02.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical Fuel Additives Polysulfone SR 1714 - ND	1 Kg	1. Decene C 10	0.403 Kg
		2. 1-Butanethiol (N Butyl Mercaptan)	0.0236 kg
		3. Aromatic Solvent 150 ND	0.500 Kg

अजय श्रीवास्तव/AJAY SRIVASTAVA
संयुक्त महानिदेशक - Joint DGFT
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-184 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, Mumbai F.No.01/83/162/11/AM15/DES-IV
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The Committee considered the case as per agenda. Committee has referred the case to DGFT for approval.

Case No M-185 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/s Orion Metal Powder (P) Ltd, Kolkata F.No. 01/81/162/494/AM12/DES-IV RLA : 02/77/040/00101/AM03 Lic No. 0210042324 dated 12.12.2002
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DC(MSME) . The case is re-listed for 26-3-2015.

Case No M-186 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/s Hindustan Composite Ltd, Mumbai F.No. 01/82/50/1742/AM05/DES-IV RLA : 03/24/040/01860/AM05/ Lic No. 0310313025 dated 21.1.2005
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In this case, the firm had been allowed following norms in Norms Committee Meeting No.43/13 dated 28.1.2013.

Export Item	Qty.	Import Item	Qty.
Compressed non – asbestos fibre jointing in sheets or rolls and the net content of import content below consisting of Aramide Pulp (Kevlar) – 5.46%, Arbosil Fibre (Cellulose) – 15.58%, Rock Wool – 41.36%, Glass Fibre – 5.46%, Synthetic Rubber – 32.14%	100 MT	1. Aramide Pulp (Kevlar)	6.8 MT
		2. Arbosil Fibre (Cellulose)	19.4 MT
		3. Rock Wool	51.5 MT
		4. Glass Fibre	6.8 MT
		5. Synthetic Rubber (NBR)	40.020 MT

The Committee considered the case as per agenda. The DIPP vide their letter No.7/192/2014-TSW dated 3.03.2015, has recommended to reduce the import quantity of rubber (NBR) on pro rata basis, as the firm has requested for reduction of net content of synthetic rubber (NBR) in export content from 32.14% to 19.50%. Accordingly, the committee approved the following norms for regularization purpose as the firm has already completed import and export: -

Export Item	Qty.	Import Item	Qty.
Compressed non – asbestos fibre jointing in sheets or rolls and the net content of import content below consisting of Armide Pulp (Kevlar) – 5.46%, Arbosil Fibre (Cellulose) – 15.58%, Rock Wool – 41.36%, Glass Fibre – 5.46%, Synthetic Rubber – 19.5%	100 MT	1. Armide Pulp (Kevlar)	6.8 MT
		2. Arbosil Fibre (Cellulose)	19.4 MT
		3. Rock Wool	51.5 MT
		4. Glass Fibre	6.8 MT
		5. Synthetic Rubber (NBR)	24.281 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-187 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/s Omni Impex (P) Ltd, Mumbai F.No. 01/83/171/228/AM15/DES-IV RLA : 03/95/040/542/AM15/ Lic No. 0310790711 dated 03.11.2014
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/43/2013-Ch.II dated 17.12.2013, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)	1 Kg	1. Ethylene Oxide (EO)	0.685 Kg
		2. Lauryl Alcohol (LA)	0.300 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-188 NC No.17/15 Dated 25.2.2015 (held on 5.3.2015)	M/s Omni Impex (P) Ltd, Mumbai F.No. 01/83/171/227/AM15/DES-IV RLA : 03/95/040/541/AM15/ Lic No. 0310790709 dated 03.11.2014
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/43/2013-Ch.II dated 1.1.2014, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
DYNAL FNX 145 (Tri Decyl Alcohol 5 Moles Ethoxylates)	1 Kg	1. Ethylene Oxide (EO)	0.530 Kg
		2. Tri Decyl Alcohol (TDA)	0.480 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade, New Delhi

Para 4.7 Decision

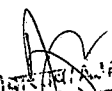
MEETING NUMBER : 17/83-ALC1/2014 **MEETING DATE** : 25.02.2015

Case ALC1/2014	No.: 79/11/83-	Party HINDUSTAN AGRO PVT.LTD.,	Name: M/S MINT & PRODUCTS	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status: Case Deferred
1 HQ :01/83/050/00392/AM15/	File	RLA :29/24/040/00001/AM11/	File	Lic.No/Date:2910011334 15.06.2010	Defer Date:26.03.2015
Decision :Committee awaited from Deptt. of C&PC(Chem Div). The case is re-listed on 26.3.2015.					

Case ALC1/2011	No.: 21/44/83-	Party TECHNOMAC CO.LTD.	Name: INDIAN	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status: Case Deferred
2 HQ :01/83/050/00766/AM12/	File	RLA :05/23/040/00285/AM12/	File	Lic.No/Date:0510307112 03.11.2011	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. D.O. letter was issued on 3.7.2014. The case is re-listed for 26.3.2015.					

3	Case No.:5/40/83-ALC1/2012		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1710005129	Defer Date:26.03.2015	
	:01/83/050/00742/AM13/	:17/24/040/00044/AM13/	31.10.2012		
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. The case is re-listed for 26.3.2015.					

4	Case No.:59/5/83-ALC1/2013		Party Name:ARIES DYE	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00067/AM14/	File RLA :08/24/040/00402/AM13/	File	Lic.No/Date:0810118630 20.02.2013	Defer Date:26.03.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.				


 Anil Kumar Srivastava
 संयुक्त महा निदेशक / Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14011/18/2014-Ch.II dated 27.2.2015, Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Black DHC (Dye content 88%)	1 Kg	1. H Acid	0.217 Kg
		2. Acetanilide	0.243 Kg
		3. Meta Phenylene Diamine-4-Sulphonic Acid	0.029 kg
		4. Sodium Nitrite	0.124 Kg
		5. Caustic Soda	0.729 kg
		6. Soda Ash	0.018 kg
		7. Sodium Bicarbonate	0.320 kg
		8. J Acid	0.027 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.:82/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00090/AM14/	RLA File :08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.				

12	Case No.:51/5/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00059/AM14/	RLA File :08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.				

13	Case No.:76/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00084/AM14/	RLA File :08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.				

14	Case No.:58/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
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20	Case No.:29/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015				

21	Case No.:24/7/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00125/AM14/	RLA File :08/24/040/00458/AM13/	Lic.No/Date:0810119675 21.03.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 26.3.2015				

22

Case No.:85/5/83-ALC1/2013	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File :01/83/050/00093/AM14/	RLA File :02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14010/31/2015-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Potassium Bicarbonate BP KHCO3 Colourless Crystalline Powder, Assay as KHCO3- Purity 99.9% Minimum	1 Kg	Potassium Carbonate K2CO3 purity 99.00% Min.	0.726 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:29/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00202/AM14/	RLA File :09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:26.03.2015
Decision : Hard Copy not received from RA. Reminder has been issued on 10.12.2013 and 22.1.2014. Committee decided to write to D.O. to RA, Hyderabad for hard copy of application. The Case is re-listed for 26.3.2015.				

24	Case No.:21/7/83-ALC1/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00122/AM14/	RLA File :02/24/040/00207/AM13/	Lic.No/Date:0210188255 02.04.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-14). Letter issued on 21.11.2013. Reminder issued on 15.1.2014 and				

21.2.2014. The case is re-listed for 26.3.2015.

25	Case No.:57/26/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00380/AM14/	RLA File:03/94/040/00010/AM14/	Lic.No/Date:0310730970 10.04.2013	Defer Date:26.02.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.2.2015.				

26	Case No.:7/17/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00180/AM14/	RLA File:31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.				

27

Case No.:37/17/83-ALC1/2013	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved												
HQ File:01/83/050/00210/AM14/	RLA File:09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-15022/20/2010-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Tricylcazole Technical Solid</td><td>1 Kg</td><td>1. Formic Acid Liquid</td><td>0.285 kg</td></tr><tr><td></td><td></td><td>2. 2-Hydrazine 4-Methyl Benzothiazole Solid</td><td>1.114 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Tricylcazole Technical Solid	1 Kg	1. Formic Acid Liquid	0.285 kg			2. 2-Hydrazine 4-Methyl Benzothiazole Solid	1.114 Kg
Export Item	Qty.	Import Item	Qty.												
Tricylcazole Technical Solid	1 Kg	1. Formic Acid Liquid	0.285 kg												
		2. 2-Hydrazine 4-Methyl Benzothiazole Solid	1.114 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

28	Case No.:18/17/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00191/AM14/	RLA File:08/24/040/00002/AM14/	Lic.No/Date:0810120486 25.04.2013	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.				

29	Case No.:72/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:17/83-ALC1/2014	Status:Case Deferred
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ALC1/2013		ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00245/AM14/	File RLA :06/24/040/00006/AM14/	File Lic.No/Date:0610031939 10.05.2013	Defer Date:26.03.2015
Decision :D/L dated 8.1.2015 issued by DIPP. The case is re-listed for 26.3.2015.			

Case No.:73/17/83- ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00246/AM14/	File RLA :06/24/040/00005/AM14/	File Lic.No/Date:0610031938 10.05.2013	Defer Date:26.03.2015
Decision :Comments awaited from DIPP. Re-listed for 26.3.2015.			

Case No.:60/26/83- ALC1/2013	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00383/AM14/	File RLA :03/94/040/01128/AM13/	File Lic.No/Date:0310737162 10.06.2013	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 26.3.2015.			

Case No.:59/26/83- ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00382/AM14/	File RLA :03/94/040/00202/AM14/	File Lic.No/Date:0310737262 11.06.2013	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.14 and 6.8.2014. The case is re-listed for 26.3.2015.			

Case No.:14/26/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00337/AM14/	File RLA :03/95/040/01058/AM13/	File Lic.No/Date:0310737312 13.06.2013	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 26.3.2015.			

Case No.:15/26/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00338/AM14/	File RLA :03/95/040/01059/AM13/	File Lic.No/Date:0310737311 13.06.2013	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 26.3.2015.			

अजय श्रीवास्तव, AJAY SRIVASTAVA
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

35	Case No.:2/13/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00164/AM14/	RLA File :03/95/040/00181/AM14/	Lic.No/Date:0310737723 14.06.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.			

36	Case No.:11/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.			

37	Case No.:6/21/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00292/AM14/	RLA File :08/24/040/00110/AM14/	Lic.No/Date:0810122025 18.06.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.			

38	Case No.:10/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00296/AM14/	RLA File :08/24/040/00079/AM14/	Lic.No/Date:0810122024 18.06.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.			

39	Case No.:17/26/83-ALC1/2013	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00340/AM14/	RLA File :03/95/040/00239/AM14/	Lic.No/Date:0310739216 26.06.2013	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to TA, Chem. Div. on 11.2.2015. Accordingly the case may be re-listed on 26.3.2015.			

40	Case No.:76/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
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HQ :01/83/050/00399/AM14/	File	RLA :08/24/040/00114/AM14/	File	Lic.No/Date:0810122297 27.06.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.					

41	Case No.:49/26/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00372/AM14/	RLA File :03/94/040/00066/AM14/	Lic.No/Date:0310740469 05.07.2013	Defer Date:26.03.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014. The case is re-listed for 26.3.2015.			

Case No.:53/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
42 HQ :01/83/050/00376/AM14/	File RLA :03/94/040/00268/AM14/	File Lic.No/Date:0310740658 08.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.15/83 dated 7/1/2015. Hence the case is withdraw.			

43	Case No.:4/26/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00327/AM14/	File RLA :03/95/040/00120/AM14/	File Lic.No/Date:0310740773 09.07.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). C&PC(Chem Div) has requested to resubmit the hard copy of the application and the same has been forwarded to them. The case is re-listed for 26.3.2015.			

Case No.:21/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File:01/83/050/00344/AM14/	RLA File:03/95/040/00052/AM14/	Lic.No/Date:0310741054 10.07.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.			

	Case No.:33/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
45	HQ File :01/83/050/00356/AM14/	RLA File :03/95/040/00119/AM14/	Lic.No/Date:0310741050 10.07.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-				

listed for 26.3.2015.

46	Case No.:1/1/83-ALC1/2014	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00941/AM14/	File RLA :03/95/040/00224/AM14/	File Lic.No/Date:0310741149 11.07.2013	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. Re-listed for 26.3.2015.				

47	Case No.:17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00479/AM14/	File RLA :03/94/040/00294/AM14/	File Lic.No/Date:0310741764 17.07.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.				

48	Case No.:1/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00275/AM14/	File RLA :08/24/040/00162/AM14/	File Lic.No/Date:0810122899 18.07.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2014. The case is re-listed for 26.3.2015.				

49	Case No.:2/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00276/AM14/	File RLA :08/24/040/00163/AM14/	File Lic.No/Date:0810122900 18.07.2013	Defer Date:26.03.2015
Decision : E-mail sent to RA, Ahmedabad on 24.7.2014 and 29.9.2014 for hard copy of the application. The case is re-listed for 26.3.2015.				

50	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00357/AM14/	File RLA :03/95/040/00290/AM14/	File Lic.No/Date:0310742260 19.07.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 26.3.2015.				

51	Case No.:116/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00439/AM14/	File RLA :31/83/040/00028/AM14/	File Lic.No/Date:3110059549 25.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

Case No.:117/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

Case No.:23/30/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File :01/83/050/00485/AM14/	RLA File :03/94/040/00310/AM14/	Lic.No/Date:0310743000 26.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

Case No.:63/30/83-ALC1/2013	Party Name:RISE-CHEMICAL INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

Case No.:114/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ File :01/83/050/00437/AM14/	RLA File :08/24/040/00175/AM14/	Lic.No/Date:0810123301 29.07.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 26.3.2015.

HQ :01/83/050/00446/AM14/	File	RLA :08/24/040/00216/AM14/	File	Lic.No/Date:0810123890 16.08.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.					

63

Case No.: 72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status: Case Deferred
HQ :01/83/050/00094/AM15/	File RLA :03/95/040/00437/AM14/	File Lic.No/Date:0310747482 29.08.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 29.9.2014. PC Div again DL issued on 21.10.2014 and 9.1.2015. The case is re-listed for 26.3.2015.			

Case No.: 11/30/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
HQ File :01/83/050/00473/AM14/	RLA File :08/24/040/00221/AM14/	Lic.No/Date:0810124438 04.09.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.			

	Case No.: 9/28/83-ALC1/2013	Party Name: GOYAL INDIA	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
65	HQ :01/83/050/00461/AM14/	File RLA :29/24/040/00006/AM14/	File Lic.No/Date:2910022553 12.09.2013	Defer Date:26.03.2015
Decision : D/L dated 21.10.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 26.3.2015.				

66

Case No.: 16/42/83-ALC1/2013	Party Name: BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
HQ :01/83/050/00711/AM14/	File RLA :09/24/040/00285/AM14/	File Lic.No/Date:0910057614 19.09.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.			

Case No.: 28/42/83-ALC1/2013	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
HQ :01/83/050/00723/AM14/	File RLA :31/83/040/00115/AM14/	File Lic.No/Date:3110060623 07.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-			

listed for 26.3.2015.

68	Case No.:60/42/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.			

69	Case No.:61/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.			

70	Case No.:68/42/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00763/AM14/	RLA File :03/95/040/00560/AM14/	Lic.No/Date:0310753759 15.10.2013	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.2.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 26.3.2015.			

71

Case No.:20/42/83-ALC1/2013	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ :01/83/050/00715/AM14/	File RLA :09/24/040/00040/AM14/	File Lic.No/Date:0910057942 17.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-15022/20/2010-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Thifluzamide 240 SC (Pulsor 240 SC) Liquid	1 Kg	1. Ethyl 4,4,4, Trifluoro Aceto Acetate Liquid	0.167 Kg
		2. Thioacetamide Solid	0.072 Kg
		3. 2,6 Dibromo-4-Trifluoromethoxy Aniline	0.174 Kg

		Solid	
		4. Acetpmotroe Liquid	0.855 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00745/AM14/	RLA File:10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:26.03.2015
Decision : The case has been considered in this agenda. Committee noted that the case should have been transferred to Deptt. of C&PC(Chem Div). U.O. sent to Deptt. of C&PC(Chem Div) on 12.2.2015. The case re-listed for 26.3.2015.				

73	Case No.:29/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00724/AM14/	RLA File:31/83/040/00076/AM14/	Lic.No/Date:3110060828 23.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.				

74	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00769/AM14/	RLA File:03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.				

75	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00648/AM14/	RLA File:30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.				

76	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00797/AM14/	RLA File:08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem				

Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015.

77	Case No.:1/32/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00530/AM14/	RLA File :08/24/040/00249/AM12/	Lic.No/Date:0810125990 25.10.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter issued on 22.1.2014 and reminded vide letter dated 17.4.2014 and 31.7.2014. The case is re-listed for 26.3.2015.				

78	Case No.:54/42/83-ALC1/2013	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00749/AM14/	RLA File :02/24/040/00102/AM14/	Lic.No/Date:0210195598 25.10.2013	Defer Date:26.03.2015
Decision : DL dated 2.6.2014 issued by DC(MSME). Reminder was issued through email dated 20.8.2014. The case is re-listed for 26.3.2015.				

79	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015				

80	Case No.:8/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00650/AM14/	RLA File :03/95/040/00533/AM14/	Lic.No/Date:0310756111 30.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015				

81	Case No.:47/41/83-ALC1/2013	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00689/AM14/	RLA File :03/94/040/00452/AM14/	Lic.No/Date:0310756238 30.10.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 26.3.2015				

अध्यक्ष श्री अरवि/ARAVI SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.

88	Case ALC1/2013	No.:16/41/83-	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00658/AM14/	File	RLA :03/95/040/00612/AM14/	File	Lic.No/Date:0310757683 12.11.2013
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 26.3.2015.				

89	Case ALC1/2013	No.:23/41/83-	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00665/AM14/	File	RLA :03/94/040/00674/AM14/	File	Lic.No/Date:0310757577 12.11.2013
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.				

90	Case ALC1/2013	No.:92/42/83-	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00787/AM14/	File	RLA :03/94/040/00685/AM14/	File	Lic.No/Date:0310757584 12.11.2013
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.				

91	Case ALC1/2013	No.:15/41/83-	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00657/AM14/	File	RLA :03/94/040/00670/AM14/	File	Lic.No/Date:0310757764 13.11.2013
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.				

92	Case ALC1/2013	No.:21/41/83-	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00663/AM14/	File	RLA :03/94/040/00669/AM14/	File	Lic.No/Date:0310757759 13.11.2013
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.				

HQ :01/83/050/00809/AM14/	File	RLA :08/24/040/00353/AM14/	File	Lic.No/Date:0810126564 19.11.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.					

99

Case No.:4/42/83-ALC1/2013	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00699/AM14/	File RLA :31/83/040/00140/AM13/	File Lic.No/Date:3110061100 20.11.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received. The case was deferred due to non receipt of comments from DIPP. The case is re-listed for 26.3.2015.			

100	Case No.:39/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00734/AM14/	File RLA :31/83/040/00089/AM14/	File Lic.No/Date:3110061139 22.11.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

101	Case No.:95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00790/AM14/	File RLA :03/95/040/00635/AM14/	File Lic.No/Date:0310758989 25.11.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8..2014. The case is re-listed for 26.3.2015.			

102	Case No.:118/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00813/AM14/	RLA File :34/24/040/00209/AM14/	Lic.No/Date:3410038533 25.11.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.			

103	Case No.:90/42/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00785/AM14/	RLA File :03/95/040/00544/AM14/	Lic.No/Date:0310759180 26.11.2013	Defer Date:26.03.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.

104	Case No.:11/42/83-ALC1/2013	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00706/AM14/	RLA File :09/24/040/00415/AM14/	Lic.No/Date:0910058361 27.11.2013	Defer Date:26.03.2015
	Decision : DL issued by DIPP on 5.1.2015. Re-listed for 26.3.2015.			

105	Case No.:84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

106	Case No.:107/42/83-ALC1/2013	Party Name:MAHAK DYE CHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00802/AM14/	RLA File :08/24/040/00372/AM14/	Lic.No/Date:0810126791 02.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

107	Case No.:2/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015			

108	Case No.:101/42/83-ALC1/2013	Party Name:MEGHMANI PIGMENTS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00796/AM14/	RLA File :08/24/040/00375/AM14/	Lic.No/Date:0810126839 03.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

109	Case No.:100/42/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
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HQ :01/83/050/00795/AM14/	File	RLA :08/24/040/00368/AM14/	File	Lic.No/Date:0810126886 04.12.2013	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 26.3.2015					

110

Case No.:2/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00630/AM14/	File RLA :17/24/040/00093/AM14/	File Lic.No/Date:1710005605 06.12.2013	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter/E-mail issued to RA, Goa on 26.8.2014. The case is re-listed for 26.3.2015.			

111	Case No.:49/49/83-ALC1/2013	Party Name:CUARZO	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00928/AM14/	RLA File:13/24/040/00035/AM14/	Lic.No/Date:1310045472 19.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from DIPP. Re-listed for 26.3.2015.			

112	Case No.:1/40/83-ALC1/2013		Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00640/AM14/	File :08/24/040/00382/AM14/	RLA :08/24/040/00382/AM14/	File Lic.No/Date:0810127358 24.12.2013	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

113	Case No.:2/40/83-ALC1/2013		Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred	
	HQ :01/83/050/00641/AM14/	File	RLA :08/24/040/00381/AM14/	File	Lic.No/Date:0810127359 24.12.2013	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.					

114	Case No.:3/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00642/AM14/	File RLA :08/24/040/00384/AM14/	File Lic.No/Date:0810127369 24.12.2013	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

115	Case No.:17/49/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

116	Case No.:18/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00897/AM14/	RLA File :08/24/040/00427/AM14/	Lic.No/Date:0810127411 26.12.2013	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

117	Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

118	Case No.:24/49/83-ALC1/2013	Party Name:MAHAK DYE CHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

119	Case No.:1/42/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 26.3.2015.			

120	Case No.:50/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310765260	Defer

:01/83/050/00929/AM14/	:03/95/040/00698/AM14/	09.01.2014	Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 26.3.2015.			

121	Case No.:13/5/83-ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

122	Case No.:58/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 26.3.2015.				

123	Case No.:32/49/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:26.03.2015
Decision :D/L dated 30.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder to be issued. The case is re-listed for 26.3.2015				

124	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda the Committee that this case was inadvertently forwarded to Deptt. of C&PC(Chem Div) in place of DIPP. Hence it was decided to forward the application to DIPP. U.O. issued to DIPP on 16.2.2015. . The case is re-listed for 26.3.2015.				

125	Case No.:1/45/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00815/AM14/	RLA File :09/24/040/00537/AM14/	Lic.No/Date:0910059013 22.01.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

126	Case No.:70/3/83-ALC1/2014	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00092/AM15/	RLA File :03/95/040/00827/AM14/	Lic.No/Date:0310767523 23.01.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 26.3.2015.				

127	Case No.:33/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.				

128	Case No.:44/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 26.3.2015.				

129	Case No.:7/49/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00886/AM14/	RLA File :08/24/040/00476/AM14/	Lic.No/Date:0810128608 03.02.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 31.7.2014. The case is re-listed for 26.3.2015.				

130	Case No.:14/5/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.				

131	Case No.:26/49/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.				

132	Case No.:4/49/83-ALC1/2013		Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00883/AM14/	File	RLA :08/24/040/00487/AM14/	File	Lic.No/Date:0810128719 06.02.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.The case is re-listed for 26.3.2015.				

133	Case No.:4/3/83-ALC1/2014		Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00026/AM15/	File	RLA :31/83/040/00180/AM14/	File	Lic.No/Date:3110062470 07.02.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015				

134	Case No.:47/3/83-ALC1/2014		Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00069/AM15/	File	RLA :03/94/040/00984/AM14/	File	Lic.No/Date:0310769763 07.02.2014
	Decision :D/L dated 30.10.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 26.3.2015.				

135	Case No.:83/3/83-ALC1/2014		Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00105/AM15/	File	RLA :08/24/040/00496/AM14/	File	Lic.No/Date:0810128896 17.02.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 26.3.2015.				

136	Case No.:8/2/83-ALC1/2014		Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00008/AM15/	File	RLA :03/95/040/00904/AM14/	File	Lic.No/Date:0310770510 18.02.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div)was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 26.3.2015.				

137	Case No.:8/5/83-ALC1/2014		Party Name:SCREEN ART & GRAPHICS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00125/AM15/	File	RLA :03/95/040/00892/AM14/	File	Lic.No/Date:0310770560 18.02.2014
	Decision :Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 26.3.2015.				

138	Case No.:82/3/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00104/AM15/	RLA File :13/24/040/00051/AM14/	Lic.No/Date:1310046182 19.02.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) on 24.2.2015. The case is re-listed for 26.3.2015.				

139	Case No.:14/3/83-ALC1/2014	Party Name:JKS MATCHES PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00036/AM15/	RLA File :35/24/040/00043/AM14/	Lic.No/Date:3510043603 25.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.				

140	Case No.:73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.				

141	Case No.:15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 26.3.2015.				

142	Case No.:62/3/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00084/AM15/	RLA File :05/23/040/00491/AM14/	Lic.No/Date:0510380276 26.02.2014	Defer Date:26.03.2015
Decision : Committee considered this case as per agenda and decided to defer the case for four weeks. The case re-listed for 26.3.2015.				

143	Case No.:13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:2510004275	Defer

:01/83/050/00035/AM15/	:25/24/040/00010/AM14/	27.02.2014	Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

144	Case No.:11/3/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00033/AM15/	RLA File:08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 26.3.2015.				

145	Case No.:30/3/83-ALC1/2014	Party Name:IDL EXPLOSIVES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00052/AM15/	RLA File:09/24/040/00533/AM14/	Lic.No/Date:0910059483 03.03.2014	Defer Date:26.03.2015
Decision : D/L dated 31.10.2014 followed by reminder dated 6.1.2015 issued by DIPP . The case is re-listed for 26.3.2015.				

146	Case No.:10/5/83-ALC1/2014	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00127/AM15/	RLA File:03/95/040/00983/AM14/	Lic.No/Date:0310773445 07.03.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 26.3.2015.				

147	Case No.:36/13/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00443/AM15/	RLA File:09/24/040/00613/AM14/	Lic.No/Date:0910059531 11.03.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 20.1.2015. DIPP was asked to expedite their comments. The case is re-listed for 26.3.2015.				

148	Case No.:10/15/83-ALC1/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File:01/83/050/00506/AM15/	RLA File:09/24/040/00590/AM14/	Lic.No/Date:0910059532 11.03.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.1.2015. The case is re-listed for 26.3.2015.				

149	Case No.:1/3/83-ALC1/2014		Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred	
	HQ :01/83/050/00023/AM15/	File	RLA :15/24/040/00015/AM14/	File	Lic.No/Date:1510021478 12.03.2014	Defer Date:26.03.2015
	Decision :DL dated 11.6.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 26.3.2015.					

150	Case No.:79/3/83-ALC1/2014		Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,		Meet No/Date:17/83-ALC1/2014 25.02.2015		Status:Case Deferred	
	HQ :01/83/050/00101/AM15/		File RLA :33/24/040/00016/AM14/		File Lic.No/Date:3310029266 18.03.2014		Defer Date:26.03.2015	
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 26.3.2015.							

	Case No.:1/5/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
151	HQ :01/83/050/00118/AM15/	File:RLA :32/24/040/00029/AM14/	File Lic.No/Date:3210074173 19.03.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

152	Case No.:2/1/83-ALC1/2014		Party Name:AMTEX DYE CHEM INDUSTRIES		Meet No/Date:17/83- ALC1/2014 25.02.2015		Status:Case Deferred	
	HQ :01/83/050/00942/AM14/		File RLA :08/24/040/00572/AM14/		File Lic.No/Date:0810129902 21.03.2014		Defer Date:26.03.2015	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail issued to RA on 30.9.2014. The case is re-listed for 26.3.2015							

153	Case No.:9/5/83-ALC1/2014		Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00126/AM15/	File :03/95/040/01015/AM12/	File	Lic.No/Date:0310775336 21.03.2014	Defer Date:26.03.2015
	Decision :Comment awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 26.3.2015.				

154	Case No.:32/3/83-ALC1/2014		Party Name:FORMOED		Meet No/Date:17/83-ALC1/2014 25.02.2015		Status:Case Deferred	
	HQ	File	RLA	File	Lic.No/Date:0810129934		Defer	

:01/83/050/00054/AM15/	:08/24/040/00580/AM14/	24.03.2014	Date:26.03.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. Re-listed for 26.3.2015.			

155	Case No.: 7/2/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date: 0810130211 01.04.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and defer the case. Letter issued on 19.6.2014. The case is re-listed for 26.3.2015.				

156	Case No.: 41/11/83-ALC1/2014	Party Name: DEE DEE LABEL	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00354/AM15/	RLA File :03/94/040/01195/AM14/	Lic.No/Date: 0310776885 03.04.2014	Defer Date:26.3.2015
Decision : Comments awaited from DIPP. Re-listed for 26.3.2015.				

157	Case No.: 36/11/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Approved
	HQ File :01/83/050/00349/AM15/	RLA File :03/95/040/00032/AM15/	Lic.No/Date: 0310778788 21.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. The Committee noted that firm vide e-mail dated 16.1.2015 has requested not to fix the norms. Hence Committee decided to withdraw the case.				

158	Case No.: 71/13/83-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00478/AM15/	RLA File :17/24/040/00001/AM15/	Lic.No/Date: 1710005789 21.04.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

159	Case No.: 42/11/83-ALC1/2014	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Approved
	HQ File :01/83/050/00355/AM15/	RLA File :03/94/040/01192/AM14/	Lic.No/Date: 0310779254 23.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14011/18/2014-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-				

Export Item	Qty.	Import Item	Qty.
Acrinathrin Technical	1 Kg	1. Butane-2, 3-Diol 2. MDC (Dichloromethane) 3. Hexane 4. TEA (Triethylamine) 5. Methanol 6. TBBA (Tertbutyl Bromoacetate) 7. Tetra Hydro Furan 8. LIBR (Lithium Bromide) 9. Biocartol 10. Toluene 11. Sodium Cyanide (NACN) 12. Acetic Acid 13. ISO Propyl Alcohol 14. DCC (Di Cyclohexyl Carbodimide)/ N N Di Cyclohexyl Carbodimide 15. HFIPA (Hexa Fluoro Iso propanol) 16. MPB (Meta Phenoxy Benzaldehyde)	0.475 Kg 2.949 Kg 0.681 Kg 0.533 Kg 2.491 Kg 1.029 kg 1068.8 Kg 0.458 Kg 0.749 kg 1920.2 kg 0.2500 kg 0.317 kg 843.38 Kg 0.475 Kg 0.388 kg 0.457 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

160	Case No.:5/11/83-ALC1/2014	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: 01/83/050/00318/AM15/	RLA File: 09/24/040/00643/AM14/	Lic.No/Date: 0910059878 25.04.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

161	Case No.:40/11/83-ALC1/2014	Party Name: JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Approved
	HQ File: 01/83/050/00353/AM15/	RLA File: 03/94/040/00779/AM14/	Lic.No/Date: 0310779495 25.04.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their letter No. 7/46/2014-TSW dated 5.03.2015, the Committee decided to approve the case as per taking cue from K-19 for HDPE, as under :- <u>Export Item :</u> Nail Polish Remover Packed in HDPE Container <u>Quantity:</u> 1 Kg			

Import Items:

S.No.	Item description	Quantity Recommended
1.	Acetone	0.65 Kg
2.	HDPE (Packing material for export item)	1.05 Kg/Kg content in export
3.	Glycerine*	Not allowed as no production & Consumption data was given
4.	Perfumes	0.0062 Kg
5.	Water	-----

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

162.	Case No.:8/11/83-ALC1/2014		Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00321/AM15/	File: RLA :03/94/040/01162/AM14/	File: Lic.No/Date:0310779662 28.04.2014	Defer Date:26.03.2015	
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 26.3.2015.					

163	Case No.:70/11/83-ALC1/2014		Party Name:MICRO INKS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
	HQ :01/83/050/00383/AM15/	File: RLA :03/95/040/00065/AM15/	File: Lic.No/Date:0310779610 28.04.2014	Defer Date:	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/31/2015-TSW dated 3.2.2015, the Committee decided to approve the case as under :-					
Export Item: 1) Cyan Offset Ink (Pigment content 17+/-2% and 37+/-2% solid resin)					
Quantity : 1 Kg					
Import Items:					
	S.No. of applicaltion	Item Description	Quantity recommended		
	1.	Pigment Flushes Cyan (Dispersed in Non Aqueous Media) for printing Ink 30%+/-2% Pigment and 36%+/-2% solid resin)	0.58 Kg		
	2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.305 Kg		
	3.	Microcrystalline Wax compound	0.03 kg		
	4.	Coxi - Oxiretarder	0.01 kg		
	5.	PTFE(Poly Tetra Fluro Ethylene Wax	0.01 Kg		

	compound containing (61%+/-1% PTFE Wax and 33+/-1%) refined Linseed oil)	
6.	Petroleum distillate – distillation range 240-330 degree celcius	0.095 Kg
7.	Packing material : 40,000 sets of 2.5 kg vacuum tin	Net to net

Export Item: 2) Magenta Offset Ink (Pigment Content 18+/-2% and 36+/-2% Solid Resin)

Quantity : 1 Kg

Import Items:

S.No. of applicaltion	Item Description	Quantity recommended
8.	Pigment Flushes Magenta (Dispersed in Non Aqueous Media) for printing Ink (27%+/-2% Pigment and 35%+/-2% solid resin)	0.65 Kg
9.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.255 Kg
10.	Microcrystalline Wax compound	0.03 kg
11.	Coxi - Oxiretarder	0.01 kg
12.	PTFE(Poly Tetra Fluro Ethylene Wax compound containing (61%+/-1% PTFE Wax and 33+/-1%) refined Linseed oil)	0.01 Kg
13.	Petroleum distillate – distillation range 240-330 degree celcius	0.075 Kg
14.	Packing material : 45000 sets of 2.5 kg vacuum tin	Net to net

Export Item: 3) Yellow Offset Ink (Pigment Content 16+/-2% and 43+/-2% Solid Resin)

Quantity : 1 Kg

Import Items:

S.No. of applicaltion	Item Description	Quantity recommended
15.	Pigment Flushes Yellow (Dispersed in Non Aqueous Media) for printing Ink (25%+/-2% Pigment and 40%+/-2% solid resin)	0.62 Kg
16.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.31 Kg
17.	Microcrystalline Wax compound	0.03 kg
18.	Coxi - Oxiretarder	0.01 kg
19.	PTFE(Poly Tetra Fluro Ethylene Wax	0.01 Kg

	compound containing (61%+/-1% PTFE Wax and 33+/-1%) refined Linseed oil)	
20.	Petroleum distillate – distillation range 240-330 degree celcius	0.05 Kg
21.	Packing material : 70,000 sets of 2.5 kg vacuum tin	Net to net

Export Item: 4) Black Offset Ink (Pigment Content 19+/-2% and 47+/-2% Solid Resin)

Quantity : 1 Kg

Import Items:

S.No. of applicaltion	Item Description	Quantity recommended
22.	Carbon Black	0.187 Kg
23.	Alkali blue flush (Pigment content 40%+/-2%, Solid resin 40%+/-2%)	0.04 Kg
24.	Poly Ethylene Wax	0.06 Kg
25.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.33 Kg
26.	PTFE(Poly Tetra Fluro Ethylene Wax compound containing (61%+/-1% PTFE Wax and 33+/-1%) refined Linseed oil)	0.01 Kg
27.	Petroleum distillate – distillation range 240-330 degree celcius	0.06 Kg
28.	Alkyd Resin namely soya long oil Alkyd resin of 70% oil length having solid content 100%	0.29 kg
28.	Packing material : 45,000 sets of 2.5 kg vacuum tin	Net to net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

164	Case No.:35/11/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00348/AM15/	File RLA :03/94/040/00067/AM15/	File Lic.No/Date:0310779935 29.04.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 26.3.2015.			

165	Case No.:38/11/83-ALC1/2014	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00351/AM15/	File RLA :03/95/040/00062/AM15/	File Lic.No/Date:0310780071 30.04.2014	Defer Date:26.03.2015

Decision :D/L dated 21.1.2015 issued by Deptt. of C&PC(PC Div). Re-listed for 26.3.2015.

Case No.:72/11/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00385/AM15/	File RLA :04/24/040/00003/AM15/	File Lic.No/Date:0410157503 30.04.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.3.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 26.3.2015.			

167

Case No.:39/11/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ :01/83/050/00352/AM15/	File RLA :03/95/040/00083/AM15/	File Lic.No/Date:0310780399 02.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No. 7/14/2014-TSW dated 23.02.2015, the Committee decided to approve the case as under :-			
<u>Export Item :</u> Self Adhesive paper (160 GSM+/-10%) with Adhesive coating weight of 22 GSM/SQM			
<u>Quantity:</u> 1 Sq. meter			
<u>Import Items:</u>			
S.No.	Item description	Quantity Recommended	
1.	Relevant Thermal Transfer Ultra paper (80 GSM+/-10%)	1.04 Sq. meter	
2.	Adhesive (55 Solid) (Water based)	0.042 Kg	
3.	Relevant Silicon Coated paper (60 GSM +/-10%)	1.04 Sq. meter	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:59/11/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00372/AM15/	File RLA :03/95/040/00082/AM15/	File Lic.No/Date:0310781248 09.05.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.			

Case No.:66/11/83-ALC1/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ	File RLA	File Lic.No/Date:0310781248	Defer

:01/83/050/00379/AM15/	:03/95/040/00110/AM15/	09.05.2014	Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.			

170	Case No.: 67/11/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00380/AM15/	RLA File :03/95/040/00113/AM15/	Lic.No/Date: 0310781198 09.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. Re-listed for 26.3.2015.				

171	Case No.: 55/15/83-ALC1/2014	Party Name: CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00551/AM15/	RLA File :03/94/040/00096/AM15/	Lic.No/Date: 0310781181 09.05.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2015. The case is re-listed for 26.3.2015.				

172	Case No.: 11/5/83-ALC1/2014	Party Name: G S P CROP SCIENCE PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00128/AM15/	RLA File :08/24/040/00041/AM15/	Lic.No/Date: 0810131287 12.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. Re-listed for 26.3.2015.				

173	Case No.: 12/5/83-ALC1/2014	Party Name: G S P CROP SCIENCE PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00129/AM15/	RLA File :08/24/040/00042/AM15/	Lic.No/Date: 0810131288 12.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. Re-listed for 26.3.2015.				

174	Case No.: 71/11/83-ALC1/2014	Party Name: PIRAMAL ENTERPRISES LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00384/AM15/	RLA File :03/95/040/00120/AM15/	Lic.No/Date: 0310781513 13.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. Re-listed for 26.3.2015.				

175	Case No.: 9/11/83-ALC1/2014	Party Name: VIVIMED LABS	Meet No/Date: 17/83-	Status: Case
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		LIMITED	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00322/AM15/	File	RLA :09/24/040/00089/AM15/	File	Lic.No/Date:0910060095 15.05.2014
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 26.3.2015.				

176	Case ALC1/2014	No.:75/11/83-	Party POLYPLAST	Name:MERIT	Meet ALC1/2014 25.02.2015	No/Date:17/83-	Status:Case Deferred
	HQ :01/83/050/00388/AM15/	File	RLA :03/95/040/00055/AM15/	File	Lic.No/Date:0310781978 19.05.2014		Defer Date:26.03.2015
Decision : D/L dated 9.1.2015 issued by Deptt. of C&PC(PC Div). Reminder to be issued. Re-listed for 26.3.2015.							

177	Case ALC1/2014	No.:75/13/83-	Party INDUSTRIES PVT. LTD,	Name:ESTEEM	Meet ALC1/2014 25.02.2015	No/Date:17/83-	Status:Case Deferred
	HQ :01/83/050/00482/AM15/	File	RLA :17/24/040/00010/AM15/	File	Lic.No/Date:1710005815 20.05.2014		Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.							

178	Case ALC1/2014	No.:74/11/83-	Party ORGANICS PVT. LTD.,	Name:TYTAN	Meet ALC1/2014 25.02.2015	No/Date:17/83-	Status:Case Deferred
	HQ :01/83/050/00387/AM15/	File	RLA :03/95/040/00089/AM15/	File	Lic.No/Date:0310782327 21.05.2014		Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.							

179	Case ALC1/2014	No.:44/15/83-	Party CARE LIMITED	Name:EXCEL CROP	Meet ALC1/2014 25.02.2015	No/Date:17/83-	Status:Case Deferred
	HQ :01/83/050/00540/AM15/	File	RLA :03/94/040/00112/AM15/	File	Lic.No/Date:0310782315 21.05.2014		Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.							

180	Case No.:15/5/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00132/AM15/	File RLA :04/24/040/00037/AM15/	File Lic.No/Date:0410158100 22.05.2014	Defer Date:26.03.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.			

181	Case ALC1/2014	No.:11/15/83-	Party CHEMICALS INDUSTRIES LIMITED	Name:BHAGIRADHA &	Meet ALC1/2014 25.02.2015	No/Date:17/83-	Status:Case Deferred
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HQ :01/83/050/00507/AM15/	File	RLA :09/24/040/00095/AM15/	File	Lic.No/Date:0910060179 22.05.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2015. The case is re-listed for 26.3.2015.					

182	Case No.:45/15/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00541/AM15/	File RLA :03/94/040/00081/AM15/	File Lic.No/Date:0310782482 22.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.3.2015 issued by Deptt. of C&PC(Chem.Div) (AKA) . The case is re-listed for 26.3.2015.			

	Case No.:59/15/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
183	HQ File :01/83/050/00555/AM15/	RLA File :03/94/040/00098/AM15/	Lic.No/Date:0310782484 22.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 15.2.2015. The case is re-listed for 26.3.2015.			

184	Case No.:73/11/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00386/AM15/	RLA File :03/95/040/00150/AM15/	Lic.No/Date:0310782707 23.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

185	Case No.:78/11/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00391/AM15/	File RLA :07/24/040/00062/AM15/	File Lic.No/Date:0710104413 23.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

186	Case No.:54/11/83-ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ	File:RLA	File: Lic.No/Date:0310782844	Defer

:01/83/050/00367/AM15/	:03/95/040/00016/AM15/	26.05.2014	Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 12.2.2015. The case is re-listed for 26.3.2015.			

Case No.:37/13/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
187 HQ File :01/83/050/00444/AM15/	RLA File :08/24/040/00086/AM15/	Lic.No/Date:0810131732 26.05.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:42/15/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
188 HQ File :01/83/050/00538/AM15/	RLA File :03/94/040/01016/AM14/	Lic.No/Date:0310782908 26.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:54/15/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
189 HQ File :01/83/050/00550/AM15/	RLA File :03/94/040/00073/AM15/	Lic.No/Date:0310782910 26.05.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

Case No.:10/11/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
190 HQ File :01/83/050/00323/AM15/	RLA File :08/24/040/00092/AM15/	Lic.No/Date:0810131812 27.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.			

Case No.:8/13/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
191 HQ File :01/83/050/00415/AM15/	RLA File :08/24/040/00090/AM15/	Lic.No/Date:0810131784 27.05.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.			

192	Case No.:56/15/83-ALC1/2014	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00552/AM15/	RLA File :03/94/040/00008/AM15/	Lic.No/Date:0310783070 27.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 15.2.2015. The case is re-listed for 26.3.2015.			

193	Case No.:60/15/83-ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00556/AM15/	RLA File :03/94/040/01145/AM13/	Lic.No/Date:0310783340 28.05.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.			

194	Case No.:59/13/83-ALC1/2014	Party Name:HP INTERNATIONAL	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00466/AM15/	RLA File :03/94/040/00139/AM15/	Lic.No/Date:0310783465 29.05.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div.). The case re-listed for 26.3.2015.			

195	Case No.:66/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00473/AM15/	RLA File :17/24/040/00013/AM15/	Lic.No/Date:1710005830 29.05.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.			

196	Case No.:46/15/83-ALC1/2014	Party Name:JOLLY BOARD LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00542/AM15/	RLA File :03/94/040/00145/AM15/	Lic.No/Date:0310783466 29.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

197	Case No.:58/15/83-ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00554/AM15/	RLA File :03/94/040/01154/AM14/	Lic.No/Date:0310783561 29.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy			

from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 15.2.2015. The case is re-listed for 26.3.2015.

198	Case No.:33/11/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00346/AM15/	RLA File :03/95/040/00127/AM15/	Lic.No/Date:0310783744 30.05.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 16.2.2015. The case is re-listed for 26.3.2015.			

199	Case No.:72/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
	HQ File :01/83/050/00479/AM15/	RLA File :17/24/040/00018/AM15/	Lic.No/Date:1710005837 30.05.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.14010/78/2012-Ch.II dated 2.2.2015, Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 4420	1 Kg	1. Stearyl-Amine (Off-white flakes)	0.234 Kg
	(Polyoxyethylene Stearyl Amine) (Appearance @ 25 deg: Liquid/ Paste)		2. Ethylene Oxide (Colourless clear liquid)	0.765 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

200	Case No.:52/11/83-ALC1/2014	Party Name:J.G. CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00365/AM15/	RLA File :02/21/040/00066/AM15/	Lic.No/Date:0210203709 02.06.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

201	Case No.:22/11/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00335/AM15/	RLA File :05/23/040/00090/AM15/	Lic.No/Date:0510388032 03.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.			

202	Case No.:32/11/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:17/83-ALC1/2014	Status:Case Deferred
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			25.02.2015	
HQ :01/83/050/00345/AM15/	File	RLA :03/95/040/00162/AM15/	File	Lic.No/Date:0310784151 03.06.2014
Decision :D/L dated 30.1.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 26.3.2015.				

203	Case No.: 30/11/83-ALC1/2014	Party Name: SHARP GLOBAL LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00343/AM15/	File	RLA :05/24/040/00478/AM14/	File
			Lic.No/Date:0510388236 04.06.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015.				

204	Case No.: 55/11/83-ALC1/2014	Party Name: CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Approved
	HQ :01/83/050/00368/AM15/	File	RLA :02/24/040/00025/AM15/	File
			Lic.No/Date:0210203845 05.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their letter No. 7/178/2014-TSW dated 3.3.2015, Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	Writing & Printing paper (Plain paper)	1 Kg	Waste Paper Coated book Stock (Grade-43)/Sorted Office paper (Grade-37), Multi Grade/Multi Print, Moisture Content 10 ± 2%	1.39 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

205	Case No.: 65/11/83-ALC1/2014	Party Name: INDOTAN CHEMICALS LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00378/AM15/	File	RLA :02/24/040/00040/AM15/	File
			Lic.No/Date:0210203847 05.06.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 26.3.2015				

206	Case No.: 47/15/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00543/AM15/	File	RLA :03/94/040/00183/AM15/	File
			Lic.No/Date:0310784514 05.06.2014	Defer Date:26.03.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 20.1.2015. The case is re-listed for 26.3.2015.				

207	Case No.:13/15/83-ALC1/2014	Party Name:GSC, GLASS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00509/AM15/	RLA File :05/23/040/00100/AM15/	Lic.No/Date:0510388379 06.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

208

Case No.:18/11/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File :01/83/050/00331/AM15/	RLA File :03/95/040/00194/AM15/	Lic.No/Date:0310784760 09.06.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No. 7/15/2014-TSW dated 23.02.2015, the Committee decided to approve the case as under :-

Export Item No.1: Natural Transparent/translucent tracing paper rolls with one side not Exceeding 1016 mm and the other side not exceeding 50m in the folded/M Rolled state GSM 85+/-10%.

Quantity: 1 Kg

Import Items

Import item No.	Item description	Quantity Recommended
1.	Natural transparent / Translucent Tracing paper in Jumbo rolls with GSM 85 (+/-10%)	1.005 Kg/Kg content in export product

Export Item No.2: Natural Transparent/translucent tracing paper sheet with one side not Exceeding 297 mm and the other side not exceeding 420mm in the Unfolded/GSM 92 +/-10%

Quantity: 1 Kg

Import Items

Import item No.	Item description	Quantity Recommended
2.	Natural transparent / Translucent Tracing paper in Jumbo rolls with GSM 92 (+/-10%)	1.05 Kg/Kg content in export product

Export Item No.3: Natural Transparent/translucent tracing paper sheets with one side not Exceeding 297 mm and the other side not exceeding 420mm in the Unfolded/GSM 180 +/-10%

Quantity:

1 Kg

Import Items

Import item No.	Item description	Quantity Recommended
3.	Natural transparent / Translucent Tracing paper in Jumbo rolls with GSM 180 (+/-10%)	1.05 Kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

209	Case No.: 62/13/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00469/AM15/	RLA File :03/94/040/01001/AM14/	Lic.No/Date: 0310784852 09.06.2014	Defer Date: 26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.				

210	Case No.: 67/13/83-ALC1/2014	Party Name: VIC INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00474/AM15/	RLA File :17/24/040/00023/AM15/	Lic.No/Date: 1710005848 10.06.2014	Defer Date: 26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). The case re-listed for 26.3.2015.				

211	Case No.: 49/15/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00545/AM15/	RLA File :03/95/040/00160/AM15/	Lic.No/Date: 0310784964 10.06.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.				

212	Case No.: 11/11/83-ALC1/2014	Party Name: TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00324/AM15/	RLA File :04/24/040/00059/AM15/	Lic.No/Date: 0410158576 11.06.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

213	Case No.: 76/13/83-ALC1/2014	Party Name: ESTEEM	Meet No/Date: 17/83-	Status: Case
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		INDUSTRIES PVT. LTD,	ALC1/2014 25.02.2015	Approved
HQ :01/83/050/00483/AM15/	File	RLA :17/24/040/00021/AM15/	File	Lic.No/Date:1710005849 11.06.2014
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.14010/78/2012-Ch.II dated 2.2.2015, Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	
PWAX-40095 (Blend of Glycols and Surfactants) (Blend of Glycols 70% and Polyoxyalkylene Nonyl Phenol 30%) (Appearance: Liquid)	1 Kg	1. Diethylene Glycol (Colourless Liquid)	0.117 Kg	
		2. Nonyl Phenol (Colourless Viscous Liquid)	0.107 Kg	
		3. Ethylene oxide (Colourless Clear Liquid)	0.775 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

214	Case No.:40/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00536/AM15/	File RLA :03/95/040/00166/AM15/	File Lic.No/Date:0310785106 11.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC (Chem Div). The case re-listed for 26.3.2015.				

215	Case No.:48/15/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00544/AM15/	File RLA :03/95/040/00181/AM15/	File Lic.No/Date:0310785073 11.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 23.2.2015. The case is re-listed for 26.3.2015.				

216	Case No.:50/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00546/AM15/	File RLA :03/95/040/00891/AM14/	File Lic.No/Date:0310785062 11.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2015. The case is re-listed for 26.3.2015.				

217	Case No.:1/7/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
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HQ :01/83/050/00133/AM15/	File	RLA :34/24/040/00022/AM15/	File	Lic.No/Date:3410040253 12.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.					

218	Case No.:6/11/83-ALC1/2014		Party Name:ROHAN DYES AND INTERMEDIATES LTD.		Meet No/Date:17/83-ALC1/2014 25.02.2015		Status:Case Deferred	
	HQ :01/83/050/00319/AM15/		File RLA :08/24/040/00101/AM15/		File Lic.No/Date:0810132299 12.06.2014		Defer Date:26.03.2015	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.							

219	Case No.:28/11/83-ALC1/2014	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00341/AM15/	File RLA :05/24/040/00497/AM14/	File Lic.No/Date:0510388623 12.06.2014	Defer Date:26.03.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

220	Case No.:2/7/83-ALC1/2014		Party Name:ASTRON PACKAGING LTD		Meet No/Date:17/83- ALC1/2014 25.02.2015		Status:Case Deferred	
	HQ :01/83/050/00134/AM15/		File RLA :08/24/040/00109/AM15/		File Lic.No/Date:0810132331 13.06.2014		Defer Date:26.03.2015	
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.							

221	Case No.:14/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00327/AM15/	RLA File :08/24/040/00035/AM15/	Lic.No/Date:0810132311 13.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

222	Case No.:34/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00347/AM15/	File RLA :08/24/040/00034/AM15/	File Lic.No/Date:0810132312 13.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

223	Case ALC1/2014	No.:56/11/83-	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00369/AM15/	File RLA :08/24/040/00117/AM15/	File Lic.No/Date:0810132315 13.06.2014	Defer Date:26.03.2015	
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.					

224	Case ALC1/2014	No.:61/13/83-	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00468/AM15/	File RLA :03/95/040/00147/AM15/	File Lic.No/Date:0310785315 13.06.2014	Defer Date:26.03.2015	
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.					

225	Case ALC1/2014	No.:13/11/83-	Party Name:COOL COSMETICS (P) LTD	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00326/AM15/	File RLA :04/24/040/00019/AM15/	File Lic.No/Date:0410158703 17.06.2014	Defer Date:26.03.2015	
Decision :Comments awaited from DIPP. The case re-listed for 26.3.2015.					

226	Case ALC1/2014	No.:21/11/83-	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00334/AM15/	File RLA :10/24/040/00023/AM15/	File Lic.No/Date:1010058474 17.06.2014	Defer Date:26.03.2015	
Decision :The Committee considered the case as per agenda. The Committee noted that the case has been transferred to Chem Division. U.O. issued to Chemical Division on 11-2-2015. The case re-listed for 26.3.2015.					

227	Case ALC1/2014	No.:63/11/83-	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00376/AM15/	File RLA :08/24/040/00111/AM15/	File Lic.No/Date:0810132362 17.06.2014	Defer Date:26.03.2015	
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.					

228	Case ALC1/2014	No.:15/13/83-	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00422/AM15/	File RLA :02/24/040/00045/AM15/	File Lic.No/Date:0210204052 17.06.2014	Defer Date:26.03.2015	
Decision :Comments awaited from DIPP. The case re-listed for 26.3.2015.					

229	Case No.:34/13/83-ALC1/2014	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00441/AM15/	RLA File :09/24/040/00099/AM15/	Lic.No/Date:0910060482 17.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.				

230	Case No.:58/13/83-ALC1/2014	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00465/AM15/	RLA File :03/94/040/00114/AM15/	Lic.No/Date:0310785477 17.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

231	Case No.:37/11/83-ALC1/2014	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00350/AM15/	RLA File :04/24/040/00070/AM15/	Lic.No/Date:0410158741 18.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

232	Case No.:54/13/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00461/AM15/	RLA File :03/94/040/00085/AM15/	Lic.No/Date:0310785570 18.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 17.12.2014. The case is re-listed for 26.3.2015.				

233	Case No.:55/13/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00462/AM15/	RLA File :03/94/040/00174/AM15/	Lic.No/Date:0310785572 18.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 17.12.2014. The case is re-listed for 26.3.2015.				

234	Case No.:12/11/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00325/AM15/	RLA File :04/24/040/00041/AM15/	Lic.No/Date:0410158765 19.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

26.3.2015.

235	Case No.:27/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00340/AM15/	File RLA :08/24/040/00021/AM15/	File Lic.No/Date:0810132394 19.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

236

Case No.:60/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved												
HQ :01/83/050/00373/AM15/	File RLA :08/24/040/00032/AM15/	File Lic.No/Date:0810132396 19.06.2014	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-															
<table border="1"><thead><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr></thead><tbody><tr><td>Ceto Stearyl Alcohol Ethoxylate 25 Mole (Maganon CSA 25)</td><td>1 Kg</td><td>1. Ceto Stearyl Alcohol</td><td>0.181 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.819 Kg</td></tr></tbody></table>				Export Item	Qty.	Import Item	Qty.	Ceto Stearyl Alcohol Ethoxylate 25 Mole (Maganon CSA 25)	1 Kg	1. Ceto Stearyl Alcohol	0.181 Kg			2. Ethylene Oxide	0.819 Kg
Export Item	Qty.	Import Item	Qty.												
Ceto Stearyl Alcohol Ethoxylate 25 Mole (Maganon CSA 25)	1 Kg	1. Ceto Stearyl Alcohol	0.181 Kg												
		2. Ethylene Oxide	0.819 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

237	Case No.:21/13/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00428/AM15/	File RLA :34/24/040/00065/AM15/	File Lic.No/Date:3410040284 19.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

238	Case No.:70/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00477/AM15/	File RLA :17/24/040/00026/AM15/	File Lic.No/Date:1710005856 19.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

239	Case No.:77/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00484/AM15/	File RLA :17/24/040/00025/AM15/	File Lic.No/Date:1710005855 19.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for			

26.3.2015.

240	Case No.:61/15/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00557/AM15/	RLA File :03/95/040/00235/AM15/	Lic.No/Date:0310785689 19.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2015. The case is re-listed for 26.3.2015.				

241	Case No.:69/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00476/AM15/	RLA File :17/24/040/00029/AM15/	Lic.No/Date:1710005861 20.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

242	Case No.:74/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00481/AM15/	RLA File :17/24/040/00028/AM15/	Lic.No/Date:1710005860 20.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

243	Case No.:78/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00485/AM15/	RLA File :17/24/040/00027/AM15/	Lic.No/Date:1710005859 20.06.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

244

Case No.:20/11/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File :01/83/050/00333/AM15/	RLA File :05/24/040/00141/AM15/	Lic.No/Date:0510389013 23.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/304/2014-TSW dated 3.3.2015, Committee decided to approve the case as under :-			
Export Item No.1	Qty.	Import Item	Qty.
File Folders (using Supercol Mottled Coloured Board (390 ± 10%))	1 MT	Supercol Mittled Coloured Board of (390 ± 10%)	1.05 MT per MT content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

245	Case No.:17/13/83-ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00424/AM15/	RLA File :02/24/040/00051/AM15/	Lic.No/Date:0210204155 23.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

246	Case No.:40/13/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00447/AM15/	RLA File :07/24/040/00104/AM15/	Lic.No/Date:0710105327 23.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.			

247	Case No.:68/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
	HQ File :01/83/050/00475/AM15/	RLA File :17/24/040/00031/AM15/	Lic.No/Date:1710005863 23.06.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/78/2012-Ch.II dated 2.2.2015, Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol/Lauryl Myristyl Alcohol (CO 1214) (Colourless clear insoluble liquid)	0.314 Kg 0.685 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

248	Case No.:61/11/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00374/AM15/	RLA File :08/24/040/00129/AM15/	Lic.No/Date:0810132433 24.06.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

249	Case No.:44/13/83-ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:17/83-ALC1/2014	Status:Case Deferred
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			25.02.2015	
HQ	File	RLA	File	Lic.No/Date:0310785919
:01/83/050/00451/AM15/		:03/95/040/00227/AM15/		24.06.2014
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 26.3.2015.				

250	Case ALC1/2014	No.: 51/13/83-	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ	File	RLA	File	Lic.No/Date:0310785912
	:01/83/050/00458/AM15/		:03/95/040/00225/AM15/		24.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

251	Case ALC1/2014	No.: 11/13/83-	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ	File	RLA	File	Lic.No/Date:0810132487
	:01/83/050/00418/AM15/		:08/24/040/00131/AM15/		26.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

252	Case ALC1/2014	No.: 18/13/83-	Party Name: HOSLEY INDIA PRIVATE LIMITED	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ	File	RLA	File	Lic.No/Date:0510389121
	:01/83/050/00425/AM15/		:05/23/040/00125/AM15/		26.06.2014
	Decision :Comments awaited from DIPP. The case re-listed for 26.3.2015.				

253	Case ALC1/2014	No.: 23/13/83-	Party Name: RUBAMIN LTD.	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ	File	RLA	File	Lic.No/Date:3410040318
	:01/83/050/00430/AM15/		:34/24/040/00084/AM15/		26.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

254	Case ALC1/2014	No.: 24/13/83-	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ	File	RLA	File	Lic.No/Date:3410040316
	:01/83/050/00431/AM15/		:34/24/040/00085/AM15/		26.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

255	Case	No.: 25/13/83-	Party	Name: LAKE	Meet	No/Date: 17/83-	Status: Case
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ALC1/2014	CHEMICALS PRIVATE LIMITED	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00432/AM15/	File RLA :07/24/040/00097/AM15/	File Lic.No/Date:0710105417 26.06.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:31/13/83-ALC1/2014	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
256 HQ :01/83/050/00438/AM15/	File RLA :05/24/040/00148/AM15/	File Lic.No/Date:0510389140 26.06.2014	Defer Date:26.03.2015
Decision :D/L dated 13.1.2015 issued by Deptt. of C&PC(PC Div). Reminder to be issued. Re-listed for 26.3.2015.			

Case No.:35/13/83-ALC1/2014	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
257 HQ :01/83/050/00442/AM15/	File RLA :09/24/040/00161/AM15/	File Lic.No/Date:0910060546 26.06.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:48/13/83-ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
258 HQ :01/83/050/00455/AM15/	File RLA :03/95/040/00167/AM15/	File Lic.No/Date:0310786082 26.06.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:50/13/83-ALC1/2014	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved								
HQ :01/83/050/00457/AM15/	File RLA :03/95/040/00263/AM15/	File Lic.No/Date:0310786080 26.06.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No. 7/39/2015-TSW dated 3.3.2015, Committee decided to approve the case as under :-											
259	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Glass Cartridges for use in Dental/Pen Injectors/ Auto Injectors in various capacities sterile or non-sterile</td><td>1 Kg (Net content of Glass)</td><td>Relevant Glass Tubing (70023100)</td><td>1.2 kg</td></tr> </tbody> </table>			Export Item	Qty.	Import Item	Qty.	Glass Cartridges for use in Dental/Pen Injectors/ Auto Injectors in various capacities sterile or non-sterile	1 Kg (Net content of Glass)	Relevant Glass Tubing (70023100)	1.2 kg
Export Item	Qty.	Import Item	Qty.								
Glass Cartridges for use in Dental/Pen Injectors/ Auto Injectors in various capacities sterile or non-sterile	1 Kg (Net content of Glass)	Relevant Glass Tubing (70023100)	1.2 kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

260	Case No.: 16/17/83-ALC1/2014	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00626/AM15/	RLA File :03/94/040/00261/AM15/	Lic.No/Date: 0310786063 26.06.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 12.3.2015. The case is re-listed for 26.3.2015.			

261	Case No.: 32/17/83-ALC1/2014	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00642/AM15/	RLA File :03/94/040/00247/AM15/	Lic.No/Date: 0310786090 26.06.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

262

Case No.:62/15/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File :01/83/050/00558/AM15/	RLA File :17/24/040/00035/AM15/	Lic.No/Date:1710005868 27.06.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.14010/78/2012-Ch.II dated 2.3.2015, Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – OD/48-AG (Fatty Alcohol Alkoxylate)	1 Kg	1. Tridecyl Alcohol	0.287 Kg
		2. Ethylene Oxide	0.379 Kg
		3. Propylene Oxide	0.333 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

263	Case No.: 12/13/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00419/AM15/	RLA File :08/24/040/00023/AM15/	Lic.No/Date: 0810132515 30.06.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 6.1.2015. The case is re-listed for 26.3.2015.			

264	Case No.: 20/13/83-ALC1/2014	Party Name: MATANGI	Meet No/Date: 17/83-	Status: Case
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		INDUSTRIES	ALC1/2014 25.02.2015	Approved												
HQ :01/83/050/00427/AM15/	File	RLA :08/24/040/00060/AM15/	File	Lic.No/Date:0810132517 30.06.2014												
Defer Date:																
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-																
<table border="1"><thead><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr></thead><tbody><tr><td>Lauryl Alcohol Ethoxylate 9-85% Maganon LAE 9-85%</td><td>1 Kg</td><td>1. Lauryl Myristyl Alcohol</td><td>0.275 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.575 Kg</td></tr></tbody></table>					Export Item	Qty.	Import Item	Qty.	Lauryl Alcohol Ethoxylate 9-85% Maganon LAE 9-85%	1 Kg	1. Lauryl Myristyl Alcohol	0.275 Kg			2. Ethylene Oxide	0.575 Kg
Export Item	Qty.	Import Item	Qty.													
Lauryl Alcohol Ethoxylate 9-85% Maganon LAE 9-85%	1 Kg	1. Lauryl Myristyl Alcohol	0.275 Kg													
		2. Ethylene Oxide	0.575 Kg													
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																

	Case No.:22/13/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
265	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

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Case No.:29/13/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved												
HQ :01/83/050/00436/AM15/	File RLA :08/24/040/00072/AM15/	File Lic.No/Date:0810132516 30.06.2014	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Tallow Amine 50 Mole Ethoxylate (Maganon TAE 50)</td><td>1 Kg</td><td>1. Tallow Amine</td><td>0.108 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.892 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Tallow Amine 50 Mole Ethoxylate (Maganon TAE 50)	1 Kg	1. Tallow Amine	0.108 Kg			2. Ethylene Oxide	0.892 Kg
Export Item	Qty.	Import Item	Qty.												
Tallow Amine 50 Mole Ethoxylate (Maganon TAE 50)	1 Kg	1. Tallow Amine	0.108 Kg												
		2. Ethylene Oxide	0.892 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

267	Case No.:41/15/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
	HQ :01/83/050/00537/AM15/	File RLA :03/95/040/00260/AM15/	File Lic.No/Date:0310786163 30.06.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No. 7/31/2015-TSW dated 3.03.2015, the Committee			

decided to approve the case as under :-

Export Item : Pigment Blue UV paper Concentrate (Pigment Content 35 +/-1%, Resin Content 58 +/-1%)

Quantity: 1 Kg

Import Items:

S.No.	Item description	Quantity Recommended
1.	Pigment Blue 15:3 (WC) on 100% basis	0.36618 Kg
2.	Polyester Acrylate (Di Trimethylol propane Based) – (or its raw material of Polyester Acrylate 9Di Trimethylol Propane based)	---
3.	2a) Acrylic Acid	0.14107 Kg
4.	2b) Dimer Acid	0.02524 Kg
5.	2c) Phthalic Anhydride	0.02286 Kg
6.	2d) Di Tri Methylol Propane	0.14550 Kg
7.	Epoxy acrylate (or its raw material Epoxy acrylate)	---
8.	3a) Acrylic Acid	0.06440 kg
9.	3b) Epoxy Resins	0.16939 kg
10.	3c) Mono Ethyl Hydro Quinone	0.00116 Kg
11.	3d) Benzyl Dimethyl Amine	0.00110 Kg
12.	3e) Glyceryl Propoxy Triacrylate	0.05580 Kg
13.	Trimethylol Propane Ethoxy Tri Acrylate	0.06396 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

268	Case No.: 72/17/83-ALC1/2014	Party Name: WENDT (INDIA) LIMITED,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00682/AM15/	RLA File :07/21/040/00271/AM15/	Lic.No/Date: 0710105464 30.06.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

269	Case No.: 49/13/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00456/AM15/	RLA File :03/95/040/00268/AM15/	Lic.No/Date: 0310786224 01.07.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 15.12.2014. The case is re-listed for 26.3.2015.				

270	Case No.: 52/13/83-ALC1/2014	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 17/83-ALC1/2014	Status: Case Approved
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Joint DGFT
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

			25.02.2015	
HQ :01/83/050/00459/AM15/	File	RLA :03/95/040/00273/AM15/	File	Lic.No/Date:0310786230 01.07.2014
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/39/2015-TSW dated 3.3.2015, Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	
Glass Cartridges for use in Dental/Pen Injectors/Auto Injectors in various capacities sterile or non-sterile	1 Kg	Relevant Glass Tubing (70023100)	1.2 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

271	Case No.:7/13/83-ALC1/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00414/AM15/	File	RLA :05/23/040/00093/AM15/	File
			Lic.No/Date:0510389315 02.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

272	Case No.:4/11/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00317/AM15/	File	RLA :03/94/040/00271/AM15/	File
			Lic.No/Date:0310786357 03.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

273	Case No.:2/13/83-ALC1/2014	Party Name:PREM INDUSTRIES	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00409/AM15/	File	RLA :05/24/040/00152/AM15/	File
			Lic.No/Date:0510389343 03.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.				

274	Case No.:41/13/83- ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00448/AM15/	File	RLA :02/24/040/00055/AM15/	File
			Lic.No/Date:0210204314 03.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

275	Case No.:43/13/83-	Party Name:ACMECHEM	Meet No/Date:17/83-	Status:Case
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ALC1/2014	LTD.	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00450/AM15/	File RLA :02/24/040/00054/AM15/	File Lic.No/Date:0210204313 03.07.2014	Defer Date:26.03.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:45/13/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved	
HQ :01/83/050/00452/AM15/	File RLA :31/83/040/00084/AM15/	File Lic.No/Date:3110064521 03.07.2014	Defer Date:	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/110/2014-TSW dated 4.3.2015, Committee decided to approve the case as under :-				
276	Export Item	Qty.	Import Item	Qty.
	Phone Card/Scratch Card (paper based)	1 Kg	1. Paper Board 190 to 500 GSM 2. Printing Ink UV 3. Varnish UV 4. CTC Ink SJ-500 Standard 5. UV Lamps 2KV-12KV 6. Photopolymer Printing Plates / Photo Sensitive Relief printing Plate WF 95 DII	1.20 kg/kg content in export proeduct 0.0351 Kg 0.0053 Kg 0.000185 Kg 0.000158 Nos. 0.00131 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:46/13/83-ALC1/2014

Party Name:RUSHABH INVESTMENT PVT. LTD.

Meet No/Date:17/83-ALC1/2014
25.02.2015

Status:Case Approved

HQ File

:01/83/050/00453/AM15/

RLA File

:31/83/040/00083/AM15/

Lic.No/Date:3110064522
03.07.2014

Defer Date:

Decision

: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/110/2014-TSW dated 4.3.2015, Committee decided to approve the case as under :-

Export Item

Qty.

Import Item

Qty.

Phone Card/Scratch Card (paper based)

1 Kg

1. Paper Board 190 to 500 GSM

2. Printing Ink UV

3. Varnish UV

4. CTC Ink SJ-500 Standard

5. UV Lamps 2KV-12KV

6. Photopolymer Printing Plates / Photo Sensitive Relief printing Plate WF 95 DII

1.20 kg/kg content in export product

0.0351 Kg

0.0053 Kg

0.000185 Kg

0.000158 Nos.

0.00131 Nos.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

278	Case No.:3/17/83-ALC1/2014	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00613/AM15/	RLA File :03/94/040/00286/AM15/	Lic.No/Date:0310786358 03.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

279	Case No.:26/17/83-ALC1/2014	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00636/AM15/	RLA File :03/94/040/00266/AM15/	Lic.No/Date:0310786351 03.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 3.3.2015. The case is re-listed for 26.3.2015.				

280	Case No.:28/13/83-ALC1/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00435/AM15/	RLA File :05/23/040/00094/AM15/	Lic.No/Date:0510389354 04.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

281	Case No.:31/17/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00641/AM15/	RLA File :03/94/040/00285/AM15/	Lic.No/Date:0310786433 04.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.				

282	Case No.:80/11/83-ALC1/2014	Party Name:JANANI INTERNATIONAL (P) LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00393/AM15/	RLA File :35/24/040/00008/AM15/	Lic.No/Date:3510044499 07.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.				

283	Case No.:82/11/83-ALC1/2014	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
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HQ :01/83/050/00395/AM15/	File	RLA :04/24/040/00063/AM15/	File	Lic.No/Date:0410158940 07.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.					

	Case No.: 9/13/83- ALC1/2014	Party Name: CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
284	HQ :01/83/050/00416/AM15/	File RLA :07/24/040/00118/AM15/	File Lic.No/Date:0710105533 07.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

285

Case No.: 24/17/83-ALC1/2014	Party Name: ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
HQ File :01/83/050/00634/AM15/	RLA File :03/94/040/00265/AM15/	Lic.No/Date:0310786473 07.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 5.3.2015. The case is re-listed for 26.3.2015.			

Case No.: 30/17/83- ALC1/2014	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
HQ :01/83/050/00640/AM15/	File RLA :03/94/040/00273/AM15/	File Lic.No/Date:0310786469 07.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

287	Case No.: 14/13/83- ALC1/2014	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00421/AM15/	File RLA :05/23/040/00153/AM15/	File Lic.No/Date:0510389467 08.07.2014	Defer Date:26.03.2015
	Decision : Comments awaited from DC(MSME). The case re-listed for 26.3.2015.			

288	Case No.: 42/13/83- ALC1/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00449/AM15/	File RLA :02/24/040/00060/AM15/	File Lic.No/Date:0210204378 08.07.2014	Defer Date:26.03.2015
	Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.			

289	Case No.:53/13/83-ALC1/2014	Party Name:STERLING-AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ	File:RLA	File:Lic.No/Date:0310786522	Defer

:01/83/050/00460/AM15/	:03/95/040/00248/AM15/	08.07.2014	Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

290	Case No.: 7/15/83-ALC1/2014	Party Name: BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00503/AM15/	File RLA :07/24/040/00102/AM15/	File Lic.No/Date:0710105583 08.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 23.2.2015. The case is re-listed for 26.3.2015.			

291	Case No.: 43/15/83-ALC1/2014	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00539/AM15/	File RLA :03/95/040/00168/AM15/	File Lic.No/Date:0310786530 08.07.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

292	Case No.: 25/17/83-ALC1/2014	Party Name: CLARIANT CHEMICALS-[INDIA]-LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00635/AM15/	File RLA :03/94/040/00315/AM15/	File Lic.No/Date:0310786542 08.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

293	Case No.: 28/17/83-ALC1/2014	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00638/AM15/	File RLA :03/94/040/00314/AM15/	File Lic.No/Date:0310786547 08.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

294	Case No.: 4/15/83-ALC1/2014	Party Name: SGM PAPER PRODUCTS	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00500/AM15/	File RLA :05/24/040/00158/AM15/	File Lic.No/Date:0510389599 09.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 23.2.2015. The case is re-listed for 26.3.2015.			

295	Case No.:65/15/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00561/AM15/	RLA File :08/24/040/00130/AM15/	Lic.No/Date:0810132646 09.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.				

296	Case No.:29/17/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00639/AM15/	RLA File :03/94/040/00093/AM15/	Lic.No/Date:0310786634 09.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

297

Case No.:83/11/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved										
HQ File :01/83/050/00396/AM15/	RLA File :04/24/040/00077/AM15/	Lic.No/Date:0410158958 10.07.2014	Defer Date:										
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14011/1/2015-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-													
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td rowspan="2">Lead Fluorosilicate 30% Soln. Clear Colourless Colution</td><td rowspan="2">1 Kg</td><td>1. Hydrofluoric Acid 48-50% Corrosive Liquid</td><td>0.215 Kg</td></tr><tr><td>2. Litharge (Lead Oxide) Fine Yellow Powder</td><td>0.201 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Lead Fluorosilicate 30% Soln. Clear Colourless Colution	1 Kg	1. Hydrofluoric Acid 48-50% Corrosive Liquid	0.215 Kg	2. Litharge (Lead Oxide) Fine Yellow Powder	0.201 Kg
Export Item	Qty.	Import Item	Qty.										
Lead Fluorosilicate 30% Soln. Clear Colourless Colution	1 Kg	1. Hydrofluoric Acid 48-50% Corrosive Liquid	0.215 Kg										
		2. Litharge (Lead Oxide) Fine Yellow Powder	0.201 Kg										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

298	Case No.:49/11/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00362/AM15/	RLA File :13/24/040/00015/AM15/	Lic.No/Date:1310047496 11.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

299	Case No.:3/13/83-ALC1/2014	Party Name:VIKAS	Meet No/Date:17/83-	Status:Case
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		GLOBALONE LIMITED	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00410/AM15/	File	RLA :05/24/040/00150/AM15/	File	Lic.No/Date:0510389659 11.07.2014
				Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.3.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 26.3.2015.				

300	Case No.: 16/13/83-ALC1/2014	Party Name: GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00423/AM15/	File	RLA :08/24/040/00546/AM14/	File
			Lic.No/Date:0810132668 11.07.2014	Defer Date:26.03.2015
Decision : Comments awaited from DC(MSME). The case re-listed for 26.3.2015.				

301	Case No.: 1/9/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00228/AM15/	File	RLA :34/24/040/00089/AM15/	File
			Lic.No/Date:3410040365 14.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

302	Case No.: 5/13/83-ALC1/2014	Party Name: CATERPILLAR SIGNS PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00412/AM15/	File	RLA :08/24/040/00144/AM15/	File
			Lic.No/Date:0810132685 14.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 19.12.2014. The case is re-listed for 26.3.2015.				

303	Case No.: 6/17/83-ALC1/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00616/AM15/	File	RLA :03/95/040/00321/AM15/	File
			Lic.No/Date:0310786779 14.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

304	Case No.: 8/17/83-ALC1/2014	Party Name: ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00618/AM15/	File	RLA :03/94/040/00322/AM15/	File
			Lic.No/Date:0310786774 14.07.2014	Defer Date:26.03.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.

305	Case No.:6/13/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00413/AM15/	RLA File :08/24/040/00145/AM15/	Lic.No/Date:0810132695 15.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

306	Case No.:39/13/83-ALC1/2014	Party Name:GIVAUDAN (INDIA) PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00446/AM15/	RLA File :07/24/040/00117/AM15/	Lic.No/Date:0710105734 15.07.2014	Defer Date:26.03.2015
	Decision : DL issued on 27.02.2015.. The case re-listed for 26.3.2015.			

307	Case No.:7/17/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00617/AM15/	RLA File :03/94/040/00329/AM15/	Lic.No/Date:0310786869 15.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.2.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 26.3.2015.			

308	Case No.:32/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00439/AM15/	RLA File :08/24/040/00158/AM15/	Lic.No/Date:0810132743 16.07.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

309	Case No.:22/17/83-ALC1/2014	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00632/AM15/	RLA File :03/94/040/00338/AM15/	Lic.No/Date:0310786921 16.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 3.3.2015. The case is re-listed for 26.3.2015.			

310	Case No.: 27/17/83-ALC1/2014	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date: 1710005882 17.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

311	Case No.: 66/15/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00562/AM15/	RLA File :08/24/040/00150/AM15/	Lic.No/Date: 0810132761 18.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

312	Case No.: 67/15/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00563/AM15/	RLA File :08/24/040/00100/AM15/	Lic.No/Date: 0810132763 18.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

313	Case No.: 2/17/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00612/AM15/	RLA File :03/95/040/00339/AM15/	Lic.No/Date: 0310787070 18.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

314	Case No.: 14/17/83-ALC1/2014	Party Name: VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00624/AM15/	RLA File :17/24/040/00040/AM15/	Lic.No/Date: 1710005883 18.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 5.3.2015. The case is re-listed for 26.3.2015.			

315	Case No.: 68/15/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
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HQ :01/83/050/00564/AM15/	File	RLA :08/24/040/00010/AM15/	File	Lic.No/Date:0810132768 21.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.					

	Case No.: 19/17/83-ALC1/2014	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
316	HQ :01/83/050/00629/AM15/	File RLA :03/94/040/00368/AM15/	File Lic.No/Date:0310787184 22.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 5.3.2015. The case is re-listed for 26.3.2015.				

	Case No.:20/17/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
317	HQ File :01/83/050/00630/AM15/	RLA File :03/94/040/00352/AM15/	Lic.No/Date:0310787167 22.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.: 21/17/83-ALC1/2014	Party Name: KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
318.	HQ :01/83/050/00631/AM15/	File RLA :03/94/040/00345/AM15/	File Lic.No/Date:0310787211 22.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 5.3.2015. The case is re-listed for 26.3.2015.				

	Case No.: 18/17/83- ALC1/2014	Party Name: CHEMINOVA INDIA LIMITED	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
319	HQ :01/83/050/00628/AM15/	File :03/94/040/00344/AM15/	File Lic.No/Date:0310787252 23.07.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 5.3.2015. The case is re-listed for 26.3.2015.				

320	Case No.:6/15/83-ALC1/2014		Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0710106125	Defer Date:26.03.2015	
	:01/83/050/00502/AM15/	:07/24/040/00004/AM15/	24.07.2014		
Decision :The Committee considered the case as per agenda and noted that hard copy					

from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2015. The case is re-listed for 26.3.2015.

321	Case No.:40/17/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00650/AM15/	RLA File :03/95/040/00340/AM15/	Lic.No/Date:0310787285 24.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 5.3.2015. The case is re-listed for 26.3.2015.			

322	Case No.:17/17/83-ALC1/2014	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00627/AM15/	RLA File :03/94/040/00380/AM15/	Lic.No/Date:0310787339 25.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

323	Case No.:46/17/83-ALC1/2014	Party Name:SAVITA POLYMERS-LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00656/AM15/	RLA File :03/95/040/00342/AM15/	Lic.No/Date:0310787349 25.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 3.3.2015. The case is re-listed for 26.3.2015.			

324	Case No.:38/13/83-ALC1/2014	Party Name:BEE CHEMS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:26.03.2015
	Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.			

325	Case No.:22/15/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00518/AM15/	RLA File :34/24/040/00105/AM15/	Lic.No/Date:3410040421 31.07.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

326	Case No.: 44/17/83-ALC1/2014	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00654/AM15/	RLA File :03/95/040/00367/AM15/	Lic.No/Date: 0310787462 31.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

327	Case No.: 45/17/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00655/AM15/	RLA File :03/95/040/00370/AM15/	Lic.No/Date: 0310787438 31.07.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 12.3.2015. The case is re-listed for 26.3.2015.			

328	Case No.: 3/11/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00316/AM15/	RLA File :08/24/040/00171/AM15/	Lic.No/Date: 0810132857 01.08.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

329	Case No.: 23/17/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00633/AM15/	RLA File :03/95/040/00374/AM15/	Lic.No/Date: 0310787559 04.08.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 5.3.2015. The case is re-listed for 26.3.2015.			

330	Case No.: 53/17/83-ALC1/2014	Party Name: AMTEX DYE CHEM INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00663/AM15/	RLA File :08/24/040/00179/AM15/	Lic.No/Date: 0810132892 05.08.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

331	Case No.: 54/17/83-ALC1/2014	Party Name: OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
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HQ :01/83/050/00664/AM15/	File	RLA :03/95/040/00381/AM15/	File	Lic.No/Date:0310787635 05.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.					

332	Case No.: 16/15/83-ALC1/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00512/AM15/	File RLA :07/24/040/00157/AM15/	File Lic.No/Date:0710106308 06.08.2014	Defer Date:26.03.2015
	Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.			

	Case No.:50/17/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
333	HQ File :01/83/050/00660/AM15/	RLA File :08/24/040/00184/AM15/	Lic.No/Date:0810132913 06.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

	Case No.: 24/15/83-ALC1/2014	Party Name: TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
334	HQ :01/83/050/00520/AM15/	File RLA :04/24/040/00121/AM15/	File Lic.No/Date:0410159168 07.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.: 25/15/83-ALC1/2014	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
335	HQ File :01/83/050/00521/AM15/	RLA File :04/24/040/00076/AM15/	Lic.No/Date: 0410159193 07.08.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 15.2.2015. The case is re-listed for 26.3.2015.				

	Case No.: 41/17/83-ALC1/2014	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
336	HQ :01/83/050/00651/AM15/	File RLA :03/95/040/00405/AM15/	File Lic.No/Date:0310787834 08.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 3.3.2015. The case is re-listed for 26.3.2015.				

337	Case No.:42/17/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00652/AM15/	RLA File :03/95/040/00383/AM15/	Lic.No/Date:0310787836 08.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

338	Case No.:55/17/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00665/AM15/	RLA File :03/95/040/00408/AM15/	Lic.No/Date:0310787835 08.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

339	Case No.:58/17/83-ALC1/2014	Party Name:VRS GRANITES PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00668/AM15/	RLA File :09/24/040/00233/AM15/	Lic.No/Date:0910060834 08.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

340	Case No.:4/17/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00614/AM15/	RLA File :03/95/040/00300/AM15/	Lic.No/Date:0310787887 11.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

341	Case No.:5/17/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00615/AM15/	RLA File :03/95/040/00299/AM15/	Lic.No/Date:0310787886 11.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

342	Case No.:43/17/83-	Party Name:ROHA DYE	Meet No/Date:17/83-	Status:Case
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ALC1/2014	CHEM PVT LIMITED	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00653/AM15/	File RLA :03/95/040/00298/AM15/	File Lic.No/Date:0310787885 11.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:47/17/83-ALC1/2014	Party Name:RUSHIL DECOR LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00657/AM15/	File RLA :08/24/040/00187/AM15/	File Lic.No/Date:0810132945 11.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:9/15/83-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00505/AM15/	File RLA :05/24/040/00191/AM15/	File Lic.No/Date:0510390265 12.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:59/17/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00669/AM15/	File RLA :09/24/040/00253/AM15/	File Lic.No/Date:0910060845 12.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:12/15/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ :01/83/050/00508/AM15/	File RLA :30/24/040/00027/AM15/	File Lic.No/Date:3010103093 13.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

Case No.:69/15/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
HQ	File RLA	File Lic.No/Date:0810132970	Defer

:01/83/050/00565/AM15/	:08/24/040/00152/AM15/	13.08.2014	Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

348	Case ALC1/2014	No.: 67/17/83-	Party INDUSTRIES,	Name: VIC	Meet ALC1/2014 25.02.2015	No/Date: 17/83-	Status: Case Deferred
	HQ :01/83/050/00677/AM15/	File	RLA :17/24/040/00053/AM15/	File	Lic.No/Date: 1710005894 14.08.2014		Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.							

349	Case ALC1/2014	No.: 68/17/83-	Party INDUSTRIES,	Name: VIC	Meet ALC1/2014 25.02.2015	No/Date: 17/83-	Status: Case Deferred
	HQ :01/83/050/00678/AM15/	File	RLA :17/24/040/00052/AM15/	File	Lic.No/Date: 1710005893 14.08.2014		Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.							

350	Case ALC1/2014	No.: 21/15/83-	Party SOLUTIONS PRIVATE LIMITED	Name: MAIL INDIA	Meet ALC1/2014 25.02.2015	No/Date: 17/83-	Status: Case Deferred
	HQ :01/83/050/00517/AM15/	File	RLA :04/24/040/00132/AM15/	File	Lic.No/Date: 0410159256 19.08.2014		Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.							

351	Case ALC1/2014	No.: 48/17/83-	Party INDUSTRIES	Name: MATANGI	Meet ALC1/2014 25.02.2015	No/Date: 17/83-	Status: Case Deferred
	HQ :01/83/050/00658/AM15/	File	RLA :08/24/040/00018/AM15/	File	Lic.No/Date: 0810133048 19.08.2014		Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 12.3.2015. The case is re-listed for 26.3.2015.							

352	Case No.: 23/15/83-ALC1/2014	Party LTD	Name: JINDAL PHOTO	Meet ALC1/2014 25.02.2015	No/Date: 17/83-	Status: Case Approved
	HQ :01/83/050/00519/AM15/	File	RLA :05/23/040/00175/AM15/	File	Lic.No/Date: 0510390594 20.08.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their letter No.7/211/2014-TSW dated 26.2.2015, Committee decided to approve the case as under :-						

			25.02.2015	
HQ :01/83/050/00572/AM15/	File	RLA :08/24/040/00024/AM15/	File	Lic.No/Date:0810133056 20.08.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

358	Case ALC1/2014	No.: 79/15/83-	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00575/AM15/	File	RLA :08/24/040/00075/AM15/	File	Lic.No/Date:0810133059 20.08.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

359	Case ALC1/2014	No.: 17/15/83-	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00513/AM15/	File	RLA :05/23/040/00196/AM15/	File	Lic.No/Date:0510390624 21.08.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

360	Case ALC1/2014	No.: 18/15/83-	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00514/AM15/	File	RLA :05/23/040/00199/AM15/	File	Lic.No/Date:0510390626 21.08.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.				

361	Case ALC1/2014	No.: 27/15/83-	Party Name: GSC, GLASS LIMITED	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00523/AM15/	File	RLA :05/23/040/00187/AM15/	File	Lic.No/Date:0510390632 21.08.2014
	Decision :Comments awaited from DIPP. The case re-listed for 26.3.2015.				

362	Case ALC1/2014	No.: 29/15/83-	Party Name: GREENPLY INDUSTRIES LTD.	Meet No/Date: 17/83- ALC1/2014 25.02.2015	Status: Case Deferred
	HQ :01/83/050/00525/AM15/	File	RLA :05/23/040/00200/AM15/	File	Lic.No/Date:0510390623 21.08.2014
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2015. The case is re-listed for 26.3.2015.				

363	Case No.:31/15/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00527/AM15/	RLA File :05/23/040/00201/AM15/	Lic.No/Date:0510390622 21.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

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Case No.:80/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File :01/83/050/00576/AM15/	RLA File :08/24/040/00122/AM15/	Lic.No/Date:0810133069 21.08.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol 200	1 Kg	1. Di Ethylene Glycol	0.530 Kg
		2. Ethylene Oxide	0.470 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS-COMMITTEE.			

365

Case No.:81/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved												
HQ File :01/83/050/00577/AM15/	RLA File :08/24/040/00123/AM15/	Lic.No/Date:0810133068 21.08.2014	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Polyethylene Glycol 600 (Megacol PEG 600)</td><td>1 Kg</td><td>1. Di Ethylene Glycol</td><td>0.177 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.820 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Polyethylene Glycol 600 (Megacol PEG 600)	1 Kg	1. Di Ethylene Glycol	0.177 Kg			2. Ethylene Oxide	0.820 Kg
Export Item	Qty.	Import Item	Qty.												
Polyethylene Glycol 600 (Megacol PEG 600)	1 Kg	1. Di Ethylene Glycol	0.177 Kg												
		2. Ethylene Oxide	0.820 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

366	Case No.:84/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00580/AM15/	RLA File :08/24/040/00103/AM15/	Lic.No/Date:0810133067 21.08.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

367	Case No.:72/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00568/AM15/	RLA File :08/24/040/00106/AM15/	Lic.No/Date:0810133083 22.08.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

368	Case No.:57/17/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00667/AM15/	RLA File :09/24/040/00063/AM15/	Lic.No/Date:0910060878 22.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

369	Case No.:62/17/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00672/AM15/	RLA File :09/24/040/00058/AM15/	Lic.No/Date:0910060877 22.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 24.2.2015. The case is re-listed for 26.3.2015.			

370	Case No.:73/15/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00569/AM15/	RLA File :08/24/040/00194/AM15/	Lic.No/Date:0810133092 25.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2015. The case is re-listed for 26.3.2015.			

371	Case No.:78/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
	HQ File :01/83/050/00574/AM15/	RLA File :08/24/040/00105/AM15/	Lic.No/Date:0810133095 25.08.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-			
Export Item		Qty.	Import Item	Qty.
Polyethylene Glycol Castor Oil 15 Mole (Maganon COE 15)		1 Kg	1. Castor Oil	0.585 Kg

		2. Ethylene Oxide	0.415 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

372	Case No.:9/17/83-ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 12.3.2015. The case is re-listed for 26.3.2015.			

373	Case No.:15/15/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00511/AM15/	RLA File :05/24/040/00246/AM15/	Lic.No/Date:0510390768 26.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 23.2.2015. The case is re-listed for 26.3.2015.			

374	Case No.:74/15/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00570/AM15/	RLA File :08/24/040/00188/AM15/	Lic.No/Date:0810133101 26.08.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

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Case No.:77/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved												
HQ File :01/83/050/00573/AM15/	RLA File :08/24/040/00073/AM15/	Lic.No/Date:0810133104 26.08.2014	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.3.2015, Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lauryl Alcohol Ethoxylate 22 Mole (Maganon LAE 22)</td><td>1 Kg</td><td>1. Lauryl Myristyl Alcohol</td><td>0.164 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.836 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Lauryl Alcohol Ethoxylate 22 Mole (Maganon LAE 22)	1 Kg	1. Lauryl Myristyl Alcohol	0.164 Kg			2. Ethylene Oxide	0.836 Kg
Export Item	Qty.	Import Item	Qty.												
Lauryl Alcohol Ethoxylate 22 Mole (Maganon LAE 22)	1 Kg	1. Lauryl Myristyl Alcohol	0.164 Kg												
		2. Ethylene Oxide	0.836 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

376	Case No.:83/15/83-	Party Name:PARIKH	Meet No/Date:17/83-	Status:Case
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ALC1/2014	ENTERPRISES PVT. LIMITED	ALC1/2014 25.02.2015	Deferred
HQ :01/83/050/00579/AM15/	File RLA :08/24/040/00198/AM15/	File Lic.No/Date:0810133102 26.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

Case No.:20/15/83-ALC1/2014	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
377 HQ :01/83/050/00516/AM15/	File RLA :04/24/040/00136/AM15/	File Lic.No/Date:0410159313 27.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 23.2.2015. The case is re-listed for 26.3.2015.			

Case No.:14/15/83-ALC1/2014	Party Name:JINDAL PHOTO LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
378 HQ :01/83/050/00510/AM15/	File RLA :05/23/040/00195/AM15/	File Lic.No/Date:0510390832 29.08.2014	Defer Date:26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.			

Case No.:19/15/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
379 HQ :01/83/050/00515/AM15/	File RLA :05/23/040/00215/AM15/	File Lic.No/Date:0510390835 29.08.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 12.2.2015. The case is re-listed for 26.3.2015.			

Case No.:12/17/83-ALC1/2014	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
380 HQ :01/83/050/00622/AM15/	File RLA :31/83/040/00053/AM15/	File Lic.No/Date:3110064823 02.09.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 5.3.2015. The case is re-listed for 26.3.2015.			

Case No.:13/17/83-ALC1/2014	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
381 HQ :01/83/050/00623/AM15/	File RLA :31/83/040/00052/AM15/	File Lic.No/Date:3110064822 02.09.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy			

from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 5.3.2015. The case is re-listed for 26.3.2015.

382	Case No.:52/17/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00662/AM15/	RLA File :08/24/040/00206/AM15/	Lic.No/Date:0810133196 02.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 12.3.2015. The case is re-listed for 26.3.2015.			

383	Case No.:49/17/83-ALC1/2014	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00659/AM15/	RLA File :05/23/040/00223/AM15/	Lic.No/Date:0510390980 04.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 3.3.2015. The case is re-listed for 26.3.2015.			

384	Case No.:36/17/83-ALC1/2014	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00646/AM15/	RLA File :08/24/040/00210/AM15/	Lic.No/Date:0810133259 08.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

385	Case No.:51/17/83-ALC1/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00661/AM15/	RLA File :29/24/040/00005/AM15/	Lic.No/Date:2910025160 08.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

386	Case No.:39/17/83-ALC1/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00649/AM15/	RLA File :08/24/040/00208/AM15/	Lic.No/Date:0810133300 11.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

387	Case ALC1/2014	No.: 10/17/83-	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00620/AM15/	File	RLA :15/24/040/00010/AM15/	File Lic.No/Date:1510022022 12.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

388	Case ALC1/2014	No.: 11/17/83-	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00621/AM15/	File	RLA :05/23/040/00247/AM15/	File Lic.No/Date:0510391109 12.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

389	Case ALC1/2014	No.: 15/17/83-	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00625/AM15/	File	RLA :05/24/040/00267/AM15/	File Lic.No/Date:0510391106 12.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 5.3.2015. The case is re-listed for 26.3.2015.				

390	Case ALC1/2014	No.: 64/17/83-	Party Name:MATANGI INDUSTRIES.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00674/AM15/	File	RLA :08/24/040/00136/AM15/	File Lic.No/Date:0810133339 15.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 3.3.2015. The case is re-listed for 26.3.2015.				

391	Case ALC1/2014	No.: 66/17/83-	Party Name:RUBAMIN LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ :01/83/050/00676/AM15/	File	RLA :34/24/040/00148/AM15/	File Lic.No/Date:3410040549 15.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.				

392	Case ALC1/2014	No.: 70/17/83-	Party Name:PARIJAT INDUSTRIES (INDIA)	Meet No/Date:17/83- ALC1/2014	Status:Case Deferred
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		PVT.LTD.,	25.02.2015	
HQ	File	RLA	File	Lic.No/Date:3310030076
:01/83/050/00680/AM15/		:33/24/040/00008/AM15/		15.09.2014
				Defer
				Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.: 71/17/83-ALC1/2014	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
393	HQ	File	RLA	File
	:01/83/050/00681/AM15/		:33/24/040/00009/AM15/	
				Lic.No/Date:3310030075
				15.09.2014
				Defer
				Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.: 34/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
394	HQ	File	RLA	File
	:01/83/050/00644/AM15/		:08/24/040/00151/AM15/	
				Lic.No/Date:0810133353
				16.09.2014
				Defer
				Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.4.2015.				

	Case No.: 37/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
395	HQ	File	RLA	File
	:01/83/050/00647/AM15/		:08/24/040/00205/AM15/	
				Lic.No/Date:0810133352
				16.09.2014
				Defer
				Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.: 63/17/83-ALC1/2014	Party Name: HOSLEY INDIA PRIVATE LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
396	HQ	File	RLA	File
	:01/83/050/00673/AM15/		:05/23/040/00265/AM15/	
				Lic.No/Date:0510391137
				16.09.2014
				Defer
				Date:26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 3.3.2015. The case is re-listed for 26.3.2015.				

	Case No.: 35/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
397	HQ	File	RLA	File
	:01/83/050/00645/AM15/		:08/24/040/00564/AM14/	
				Lic.No/Date:0810133360
				17.09.2014
				Defer
				Date:26.03.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.

398	Case No.: 38/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00648/AM15/	RLA File :08/24/040/00181/AM15/	Lic.No/Date: 0810133359 17.09.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015. The case is re-listed for 26.3.2015.			

399	Case No.: 65/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00675/AM15/	RLA File :08/24/040/00126/AM15/	Lic.No/Date: 0810133368 17.09.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

400	Case No.: 33/17/83-ALC1/2014	Party Name: JINDAL PHOTO LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00643/AM15/	RLA File :05/23/040/00228/AM15/	Lic.No/Date: 0510391220 18.09.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

401	Case No.: 60/17/83-ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00670/AM15/	RLA File :05/24/040/00283/AM15/	Lic.No/Date: 0510391260 22.09.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 3.3.2015. The case is re-listed for 26.3.2015.			

402	Case No.: 61/17/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00671/AM15/	RLA File :05/23/040/00248/AM15/	Lic.No/Date: 0510391276 23.09.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(AKA) on 24.2.2015.			

The case is re-listed for 26.3.2015.

403	Case No.:56/17/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00666/AM15/	RLA File :08/24/040/00246/AM15/	Lic.No/Date:0810133467 29.09.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

404	Case No.:86/11/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00399/AM15/	RLA File :03/95/040/00504/AM15/	Lic.No/Date:0310789864 30.09.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

405

Case No.:38/15/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Approved
HQ File:01/83/050/00534/AM15/	RLA File:31/83/040/00124/AM15/	Lic.No/Date:3110064937 01.10.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.C.II-14010/73/2014-Ch.II(Pt.) dated 27.2.2015, Committee decided to approve the case as under :-			
Export Item (s)	Qty.	Import Item (s)	Qty.
Thiamethoxam 30% FS	1 Kg	1. Thiamethoxam Tech (EX CCT)	0.309 Kg
		2. Soprophor 4 D 384	0.020 kg
		3. Polyfon H	0.010 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

406	Case No.:35/15/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00531/AM15/	RLA File :31/83/040/00014/AM15/	Lic.No/Date:3110064947 07.10.2014	Defer Date:26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

407	Case No.:37/15/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014	Status:Case Approved
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		25.02.2015		
HQ :01/83/050/00533/AM15/	File RLA :31/83/040/00009/AM15/	File Lic.No/Date:3110064946 07.10.2014	Defer Date:	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14010/73/2014-Ch.II dated 4.2.2015, Committee decided to approve the case as under :-				
Export Item(s)		Qty.	Import Item (s)	Qty.
Thiamethoxam 20%	Litre	1. Thiamethoxam Tech	0.202 Kg	
Chlorantraniliprole 10%		2. Chlorantraniliprole Tech	0.101 kg	
		3. Tetra Sodium Pyro Phosphate	0.0003 kg	
		4. Rhodopol 23	0.005 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

408

Case No.:34/15/83-ALC1/2014		Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Approved
HQ :01/83/050/00530/AM15/	File RLA :31/83/040/00182/AM14/	File Lic.No/Date:3110064963 09.10.2014	Defer Date:	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.C.II-14010/73/2014-Ch.II(Pt.) dated 27.2.2015, Committee decided to approve the case as under :-				
Export Item		Qty.	Import Item	Qty.
Thiamethoxam 30% FS		1 Kg	1. Thiamethoxam Tech (EX CCT)	0.309 Kg
			2. Soprophor 4 D 384	0.020 kg
			3. Polyfon H	0.010 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:33/15/83-ALC1/2014		Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Approved
HQ :01/83/050/00529/AM15/	File RLA :31/83/040/00163/AM15/	File Lic.No/Date:3110064970 10.10.2014	Defer Date:	
409	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II-14010/73/2014-Ch.II dated 27.2.2015, Committee decided to approve the case as under :-			
Export Item		Qty.	Import Item	Qty.
Thiamethoxam		1 Kg	1. Thiamethoxam Tech	0.145 Kg

14.10%+Lamabda Cyhalothrin 10.6% (W/V) SC		2. Karate Zeon 250 CS	0.437 kg
		3. Reax 825 E	0.013 kg
		4. Rhodopol 23	0.002 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:36/15/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
410 HQ :01/83/050/00532/AM15/	File RLA :31/83/040/00157/AM15/	File Lic.No/Date:3110064969 10.10.2014	Defer Date:26.03.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

Case No.:1/13/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
411 HQ :01/83/050/00408/AM15/	File RLA :13/24/040/00027/AM15/	File Lic.No/Date:1310047678 30.10.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:63/13/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
412 HQ :01/83/050/00470/AM15/	File RLA :30/24/040/00036/AM15/	File Lic.No/Date:3010103215 31.10.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:79/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
413 HQ :01/83/050/00486/AM15/	File RLA :08/24/040/00304/AM15/	File Lic.No/Date:0810133732 05.11.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Case No.:39/15/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
414 HQ	File RLA	File Lic.No/Date:0510391892	Defer

:01/83/050/00535/AM15/	:05/23/040/00294/AM15/	07.11.2014	Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

415	Case No.: 86/15/83-ALC1/2014	Party Name: NIPRO GLASS INDIA PRIVATE LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: :01/83/050/00582/AM15/	RLA File: :05/24/040/00328/AM15/	Lic.No/Date: 0510391888 07.11.2014	Defer Date: 26.03.2015
Decision : Comments awaited from DIPP. The case re-listed for 26.3.2015.				

416	Case No.: 74/17/83-ALC1/2014	Party Name: LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: :01/83/050/00684/AM15/	RLA File: :03/95/040/00175/AM15/	Lic.No/Date: 0310790985 12.11.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

417	Case No.: 85/15/83-ALC1/2014	Party Name: COLORANT LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: :01/83/050/00581/AM15/	RLA File: :08/24/040/00314/AM15/	Lic.No/Date: 0810133890 21.11.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

418	Case No.: 69/17/83-ALC1/2014	Party Name: CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: :01/83/050/00679/AM15/	RLA File: :03/94/040/00598/AM15/	Lic.No/Date: 0310791297 21.11.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 24.2.2015. The case is re-listed for 26.3.2015.				

419	Case No.: 1/15/83-ALC1/2014	Party Name: VIC INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File: :01/83/050/00497/AM15/	RLA File: :17/24/040/00136/AM15/	Lic.No/Date: 1710005991 02.12.2014	Defer Date: 26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

420	Case No.: 75/17/83-ALC1/2014	Party Name: PIRAMAL ENTERPRISES LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00685/AM15/	RLA File :03/95/040/00726/AM15/	Lic.No/Date: 0310791616 02.12.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

421	Case No.: 2/15/83-ALC1/2014	Party Name: SUDEEP PHARMA LTD.,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00498/AM15/	RLA File :34/24/040/00144/AM15/	Lic.No/Date: 3410040750 03.12.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

422	Case No.: 3/15/83-ALC1/2014	Party Name: VIC INDUSTRIES,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00499/AM15/	RLA File :17/24/040/00140/AM15/	Lic.No/Date: 1710005994 04.12.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

423	Case No.: 87/15/83-ALC1/2014	Party Name: PYROTEK INDIA PRIVATE LIMITED,	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00583/AM15/	RLA File :31/83/040/00201/AM15/	Lic.No/Date: 3110065140 16.12.2014	Defer Date: 26.03.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 26.3.2015.			

424	Case No.: 88/15/83-ALC1/2014	Party Name: ITC LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
	HQ File :01/83/050/00584/AM15/	RLA File :09/24/040/00428/AM15/	Lic.No/Date: 0910061392 16.12.2014	Defer Date: 26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

425	Case No.: 89/15/83-ALC1/2014	Party Name: ITC LIMITED	Meet No/Date: 17/83-ALC1/2014 25.02.2015	Status: Case Deferred
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HQ :01/83/050/00585/AM15/	File	RLA :09/24/040/00427/AM15/	File	Lic.No/Date:0910061394 16.12.2014	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.					

426	Case No.:77/17/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00687/AM15/	RLA File: :05/23/040/00446/AM15/	Lic.No/Date:0510392595 26.12.2014	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

	Case No.:78/17/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
427	HQ File :01/83/050/00688/AM15/	RLA :05/24/040/00416/AM15/	File: Lic.No/Date:0510392665 01.01.2015	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

	Case No.:1/17/83-ALC1/2014	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83- ALC1/2014 25.02.2015	Status:Case Deferred
428	HQ File :01/83/050/00611/AM15/	RLA File: :03/94/040/00615/AM15/	Lic.No/Date:0310793196 22.01.2015	Defer Date:26.03.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.				

429	Case No.:73/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00683/AM15/	RLA File: :08/24/040/00353/AM15/	Lic.No/Date:0810134565 10.02.2015	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

430	Case No.:79/17/83-ALC1/2014	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:17/83-ALC1/2014 25.02.2015	Status:Case Deferred
	HQ File :01/83/050/00689/AM15/	RLA File: :03/95/040/00960/AM15/	Lic.No/Date:0310793893 16.02.2015	Defer Date:26.03.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 26.3.2015.			

Date:16.03.2015
Place: New Delhi

RamSagarPanjiar
Foreign Trade Development Officer

अजय श्रीधर PANJIAR SEWASTAVA
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi